

**DISTRICT : PASCHIM BARDHAMAN**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN**

(Under Section 18(1) read with Section 14 and 15 of the National Green Tribunal Act, 2010)

Original Application No. \_\_\_\_\_ of 2024

In the matter of :

All India Anti Corruption Organization(Regd.), having branch office at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Paschim Bardhaman, West Bengal, Pin Code-713206, represented by Subrata Mallick, Addl. Director Crime, son of D.C. Mallick, Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office - ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206,

..... Applicant

-Versus-

The Union of India, service through the Secretary, Ministry of Environment, Forest and Climate Change Indira Parayanvaran Bhawan Jor Bagh, New Delhi - 110003, Email Id: rp.rastogi@gov.in, Phone No. 011-20819343 & Ors.

..... Respondents

**PAPER BOOK**

MR. SAHEB BANERJEE  
Advocate  
Bar Association Room No.16  
High Court, Calcutta  
(M) 7044033616

**DISTRICT : PASCHIM BARDHAMAN****BEFORE THE NATIONAL GREEN TRIBUNAL  
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MR. SAHEB BANERJEE

Advocate

Bar Association Room No.16

High Court, Calcutta

(M) 7044633616

**SYNOPSIS**

That thousands of people of Jamuria, Raniganj, Andal areas residing along the Singaran rivulet are dependent on this rivulet. That rivulet is almost extinct today. Earlier, the name of this rivulet was used by local people. Now many have forgotten the rivulet. The course of the rivulet has been lost since then. Again, the Singaran rivulet has been destroyed by the afore said Perpetrators. They are using the water in their factories by damming the river and installing water pump In many places polluted water, garbage, chemicals from the afore said Perpetrators' factories are being mixed in the water of the rivulet Aquatic animals are becoming endangered due to chemical pollution. Recently, the level of pollution in the rivulet has increased so much that dead fish are floating in the rivulet's water. That residents of the area opines that once the water of this rivulet was very clear. Currently, the rivulet's water is poisoned by the mixing of factory waste and chemicals by the above said Perpetrators. People of many villages in Mamudpur, Mahishaburi, Huddubi, Chowkidanga, Tapsi Janbazar, Railpar. Dhasna village, Andal area are scared about the future of the rivulet. Because according to them, earlier the water of this rivulet could be purified and drunk. Moreover, daily activities were done in rivulet's water. Now the water cannot be used for any purpose. That if the pollution spreads in this way, that water can no longer be used. People are of the opinion that the above said perpetrators are destroying this rivulet and they demand from you all Addressees strict action be taken against them soon. Because the way the rivulet is being stolen, Singaran will disappear in the coming days. That the rivulet is currently 10 feet wide and sometimes four to five feet wide. The rest was stolen. The way the afore said perpetrators have blocked the small tributaries connected to this rivulet and blocked the course of the Singaran Rivulet for their convenience, that soon people have to tell the next generation that there used to be a river here.

Hence this application.

12 JUL 2024



**LIST OF DATES**

DATE	PARTICULARS
15.03.2024	: Applicant has sent a representation before the respondent state authorities.
05.04.2024	: Applicant filed an application under Section 6(1) of the Right to Information Act before the respondent authority.
22.03.2024	: The West Bengal Pollution Control Board give an information.
05.04.2024	: Applicant has filed an application for information.
31.05.2024	: Applicant again give an information that they have transferred this matter to the SIAA for necessary information to your applicant.
31.05.2024	: The West Bengal Pollution Control Board, give an information to your applicant.
07.06.2024	: Applicant received a reply of RTI Application from the respondent No.1.
20.11.2023 And 11.12.2023	: Applicant is agitating about this matter and also made a complaint and RTI application different time in this regard he has made representation and RTI application.
15.03.2024 22.05.2024 And 28.06.2024	: Applicant made representation to the respondent authority.
02.11.2023	: Applicant has filed a representation for illegal activities.

12 JUL 2024



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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN**

O.A. No. \_\_\_\_\_ of 2024;

-And-

In the matter of:

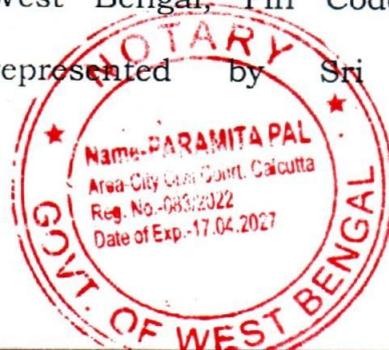
An application under Section 14, 18(2)(e) of the National Green Tribunal Act, 2010 and Rule 8 of the National Green Tribunal (Practice and Procedure) Rule, 2011;

-And-

In the matter of:

All India Anti Corruption Organization (Regd.), having branch office at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Paschim Bardhaman, West Bengal, Pin Code-713206, represented by Sri Subrata

12 JUL 2024



Mallick, Addl. Director Crime, son  
of D.C. Mallick, Qtr. No.RIII/81,  
Bidhannagar Housing Colony,  
Durgapur, Post office - ABL  
Township, Police Station new  
Township, District -Paschim  
Bardhaman, West Bengal, Pin  
Code-713206

... Applicant

-Versus-

Union of India & Ors.

... Respondents

**DETAILS OF THE APPLICATION :**

1. **PARTICULARS OF THE APPLICANT:**

All India Anti Corruption Organization (Regd.), having branch  
office at Qtr. No.RIII/81, Bidhannagar Housing Colony,  
Durgapur, Paschim Bardhaman, West Bengal, Pin Code-713206,  
represented by Sri Subrata Mallick, Addl. Director Crime, son of  
D.C. Mallick, Qtr. No.RIII/81, Bidhannagar Housing Colony,  
Durgapur, Post office - ABL Township, Police Station New  
Township, District -Paschim Bardhaman, West Bengal, Pin Code-  
713206, Email – [msubrata939@gmail.com](mailto:msubrata939@gmail.com), Ph No.7797545055

2. **PARTICULARS OF THE RESPONDENTS:**

1) The Union of India, service through the Secretary, Ministry of Environment, Forest and Climate Change Indira Parayanvaran Bhawan Jor Bagh, New Delhi – 110003, Email Id: [rp.rastogi@gov.in](mailto:rp.rastogi@gov.in), Phone No. 011-20819343.

2) The State of West Bengal, service through The Principal Secretary, Department of Environment, 5<sup>th</sup> Floor, Pranisampad Bhawan, Block-LB II, Salt Lake, Sector-III, Kolkata, Bidhannagar, West Bengal, Pin Code- 700098. Email- [acservwb@gmail.com](mailto:acservwb@gmail.com), Ph No.033 2335 2742.

3) The District Magistrate & District Collector, Paschim Bardhaman,, office of the District Magistrate, Additional Administrative Building, Kanyapur, P.O.- Ramkrishna Mission, Opposite DAV Public School, Pin- 713305, Email- [dmpaschimbardhaman@gmail.com](mailto:dmpaschimbardhaman@gmail.com), Phone No. 0341 2254545

4) The Additional District Magistrate & District Land & Land Reform Officer, Paschim Bardhaman, office at ADM & LA Building, Kanyapur, Asansol, District- Paschim Bardhaman, Pin-713305, Email- [dm-burd@nic.in](mailto:dm-burd@nic.in), Phone No.0342-2533348.

5) State Environment Impact Assessment Authority (SEIAA), service through the Principal Secretary, having office at

Environment Department, Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB Block, Sector-III, Salt Lake, Kolkata-700106, Email-psecy.env-wb@gov.in, Ph No. 23352742.

6) The Chairman, West Bengal Pollution Control Board Paribesh Bhawan, 10A, Block-LA, Sector-III Bidhannagar, Kolkata-700106, Email- chrnm.wbpcb-wb@bangla.gov.in, Phone No.1800-0345 3390.

7) State Wetlands Authority, service through the Additional Chief Secretary, Department of Environment, Government of West Bengal, Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Salt Lake, Kolkata-700106, Email- [ctoekwma@gmail.com](mailto:ctoekwma@gmail.com), Ph No.033-2334 3003.

8) The Central Pollution Control Board, service through its Chairman, having its office at Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, Delhi-110032, Email- [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in), Ph No.91-11-43102030.

9) The Block Development Officer, Jamuria Development Block, Paschim Bardhaman, PIN - 713362, Email ID: [jamuria@nic.in](mailto:jamuria@nic.in), Phone No.0341-2970200/2970222.

10) The General Manager, District Industries Centre, Paschim Bardhaman, City Centre, Durgapur, PIN - 713216, Email ID: [ddanci.msse-wb@nic.in](mailto:ddanci.msse-wb@nic.in), Phone No. 9732338102.

11) The Officer In Charge, Jamuria Police Station, Asansol Durgapur Police Commissionerate On Jamuria-Churulia Road at Boringdanga More PWD Building, Asansol - 713336, Phone No.0341 245 5440, Email ID: psjamuria@gmail.com.

12) The Block Land and Land Reforms Officer, Jamuria, Dhasla, Bahadurpur, District - Paschim Bardhaman, PIN - 713362, Email ID: dmpaschimbardhaman@gmail.com, Phone No. 7908304210.

13) The Principal Secretary, Government of West Bengal, Department of Irrigation and Waterways Jalasampad Bhawan, 1<sup>st</sup> Floor, Bidhannagar, Salt Lake, Kolkata - 700091, Phone No. 033 2321 5103, Email Id: iwd.prsecy@gmail.com.

14) The Fisheries, Aquaculture, Aquatic resources and Fishin Harbour Additional Chief Secretary (Additional Charge) Benfish Tower, 31 GN Block, 8<sup>th</sup> Floor, IT Building, Salt Lake, Sector-V, Kolkata - 700091, Phone No. 2357 0077, Email: prsecy.fisheries@gmail.com.

15) Rajshri Iron Industries Pvt. Ltd., service through its Managing Director, office at Jamuria Industrial Area, Shekpur,

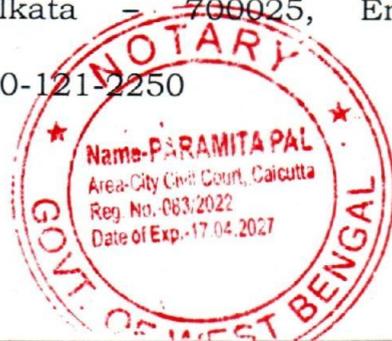
Jamuria, West Bengal-713344 also office at 10 CLIVE ROW 2ND FLOOR NO 206/4, Kolkata, West Bengal, INDIA, 700001. Email- [riipltd@gmail.com](mailto:riipltd@gmail.com). Ph No. (033) 46022266

16) Super Smelters Ltd. service through its Managing Director, office at Jamuria Industrial Estate, Rajaram Danga, (Aam Bagan), Post Office- Ikra, Jamuria, Nandi, Asansol, Pin-713362, Email- [info.supershakti.in](mailto:info.supershakti.in), Ph No. 0341-2456688

17) Shivam Dhatu Udyog Pvt. Ltd., service through its Managing Director, office at Govind Mahal, 3 Wood Street, 2<sup>nd</sup> Floor, Flat No.4, Kolkata-700016, Email- [cs.shivamdhatu2021@gmail.com](mailto:cs.shivamdhatu2021@gmail.com), Ph No.9007022063.

18) Calster Sponge Limited, service through its Managing Director, office at 18, RN Mukherjee Rd, Esplanade, Chowringhee North, Bow Barracks, Kolkata, West Bengal 700001, [Email-springs@cal.vsnl.net.in](mailto:springs@cal.vsnl.net.in), Ph No.33-2248 6509

19) Maan Shakti TMT Jamuria, service through its Managing Director, having office at JAMURIA, near by sbi bank, West Bengal 713336 and also office at Maanheruka House, 58/1 Sarat Bose Road, Kolkata - 700025, Email- [queries@maantmt.com](mailto:queries@maantmt.com), Ph No. 1800-121-2250



20) Kunj Bihari Steel Pvt. Ltd. service through its Managing Director, at Jamuria Industrial Estate Mondalpur, P.O. :Nandi, District : Burdwan, PIN: 713344 and also having office at 37 Shakespeare Sarani S.B. Towers, 3<sup>RD</sup> Floor, Kolkata-700017, Email- [kbspl.sp@gmail.com](mailto:kbspl.sp@gmail.com), Ph No.03412456666/7890657051

21) RAIC Integrated Sponge Power Pvt. Ltd. service through its Managing Director, office at Jamuria Industrial Area, Shekpur, Jamuria, West Bengal-713344, Email- [aic\\_iron@aicsteel.in](mailto:aic_iron@aicsteel.in), Ph No. 033 – 22217535.

22) AIC Adukia Group AIC (Adukia), service through its Managing Director, office at Jamuria Industrial Area, Shekpur, Jamuria, West Bengal-713344, Email- [info@ultramaxtmt.com](mailto:info@ultramaxtmt.com), Ph No. 2211 4567.

23) Gagan Ferotech Ltd, service through its Managing Director, office at Jamuria Industrial Area, Shekpur, Jamuria, West Bengal-713344, Email- [contact@gagangroup.com](mailto:contact@gagangroup.com), Ph No. 8373055335.

24) Shyam Sel & Power Jamuria, service through its Managing Director, office at Jamuria Industrial



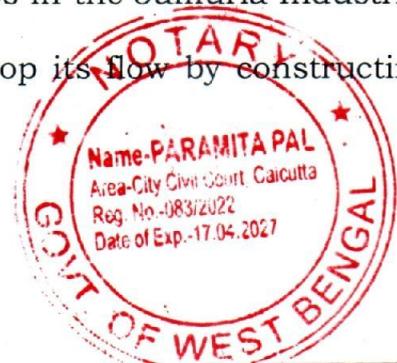
Area, Shekpur, Jamuria, West Bengal-713344, Email-  
contact@shyamgroup.com, Ph No. 090934 09283.

25) Inland Waterways Authority of India, service through  
Chairman, A-13, Block-A, Sector-II, Noida, Uttar Pradesh-  
201301, Email- [chairman.iwai@nic.in](mailto:chairman.iwai@nic.in), Ph No.0120-2544036.

26) The Central Ground Water Board, Eastern Region, through  
its Regional Director, Bhujalika CP Block 6, Sector- V,  
Bidhannagar, Kolkata-700091. Email- [rder-cgwb@nic.in](mailto:rder-cgwb@nic.in), Ph  
No.033-2367- 3081

**3. PARTICULARS OF THE ORDER ACTION AGAINST WHICH  
THIS APPLICATION IS MADE :**

The applicant is the registered Society, under the Societies  
Registration Act, the applicant is empowered to file this  
application before the Hon'ble Tribunal one of the Additional  
Directors of the applicant herein, namely Subrata Mallick, who is  
a self-employed person, who is also an inhabitant of the Paschim  
Bardhaman District read a newspaper report from which he  
found information that some industries in the Jamuria Industrial  
area has encroach a river and has stop its flow by constructing



concrete wall was result riverine of the Singaron river has impede. The inane acts and actions, which is becoming the threats towards the lives and livelihoods of the inhabitants, done by some private industries which are dealing with the business of making iron, in the area of Jamuria Industrial Belt and its surroundings.

4. **JURISDICTION OF THE TRIBUNAL :**

This application relates to causing the inane acts and actions, which is becoming the threats towards the lives and livelihoods of the inhabitants, done by some private industries which are dealing with the business of making iron, in the area of Jamuria Industrial Belt and its surroundings which is prohibit by the water (Prevention and Control of Pollution) Act, 1974 and this Hon'ble Tribunal has jurisdiction to the adjudicate upon the dispute in question.

5. **FACTS OF THE CASE:**

- 5.1 That the applicant is a non Governmental organization having branch office at addresses as envisaged in the cause title.
- 5.2 The applicant is filing this application through its representative having branch office at Qtr. No. RIII/81, Bidhannagar Housing



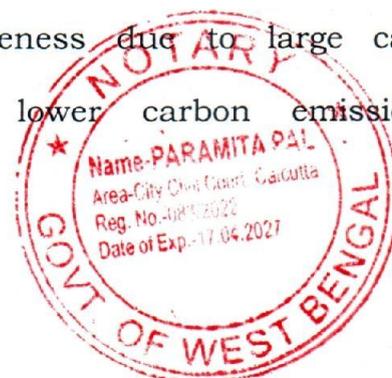
Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206. It is stated that some unscrupulous person not caring about the water pollution and doing their profit by their business but due to their action of work hundreds of people facing hazardous situation for the inane acts and actions, which is becoming the threats towards the lives and livelihoods of the inhabitants and the wild lives, done by some private industries which are dealing with the business of making Iron, in the area of Jamuria Industrial Belt and its surroundings.

- 5.3 Your applicant states that a drainage system is necessary to remove excess water from the irrigated land. This excess water may be waste water from irrigation or surface runoff from rainfall. It may also include leakage or seepage water from the distribution system. Excess surface water is removed through shallow open drains.
- 5.4 Your applicant states that a canal is a man made waterways that connects two bodies of water. Using canal locks, ships can sail up or downhill. Canals are used for irrigation, travel, and shipping.
- 5.5 Your applicant states that waterways are the cheapest mode of transport, and it is also eco-friendly, as does minimum pollution.



Waterways are used to transport people and very bulky goods. International trade happens through waterways by use of sea sports. Also, we can use waterways for internal transport, that is within the country.

- 5.6 Your applicant states that rivers are a self contained roadway that requires no building or maintenance. Even yet, the cost of building and maintaining canals is much cheaper if they are utilized for purposes, other than transportation, such as irrigation.
- 5.7 Your applicant states that many inland waterways are multipurpose, providing drainage, irrigation, water supply and generation of hydroelectric power as well as navigation.
- 5.8. Your applicant states that the two types of waterways are Inland Waterways and Sea Routes. Inland waterways exist in the form of rivers, canal and lakes within a country. Sea routes exist the form of seas and oceans.
- 5.9. Your applicant states that water transportation offers several advantages, including cost-effectiveness due to large cargo capacities, eco-friendliness with lower carbon emissions,



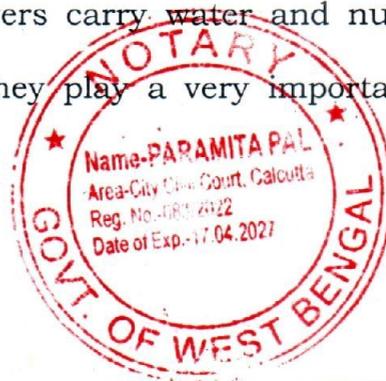
reliability in adverse conditions, and expanded accessibility to remote areas.

5.10. Your applicant states that Water Transport is the mode of transport in which a watercraft, such as a barge, boat, ship or sailboat, runs over a body of water, such as a sea, ocean, lake, canal or river to move people or goods from one place to another.

5.11. Your applicant states that rivers are important as they carry water and nutrients to areas all around the earth. Further, rivers play a quire an important part of the water cycle, as they act as drainage channels for surface water. Most importantly, they provide excellent habitat and food for many of the earth's organisms.

5.11. Your applicant states that subject to this The Rivers and Canals Act 1863 all rivers and streams are public property (du domaine public) (1) Subject to subsection (2), any person may draw water from any river or stream for the use of himself, his family and any animals possessed by him.

5.12. Your applicant states that rivers carry water and nutrients to areas all around the earth. They play a very important in the

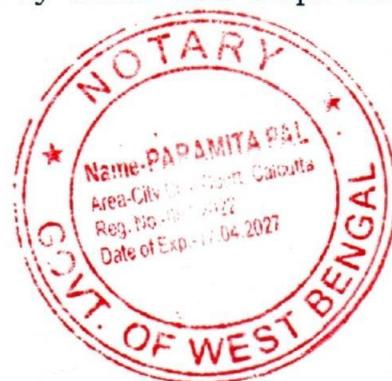


water cycle, acting as drainage channels for surface water. Canals: Canals are also used to transport water for irrigation and other human uses.

5.13. Your applicant states that there are two types of canals: waterways and aqueducts. Waterways are the navigable parts of a body of water, and can be located within a bay or open sea, can connect two or more water bodies, or may even form networks within a city.

5.14 Your applicant states that the first known ruler to introduce canal irrigation in India was Firoz Shah Tughlaq. He built the biggest network of canal and other infrastructure because he had a special interest in strengthening the infrastructure of the empire.

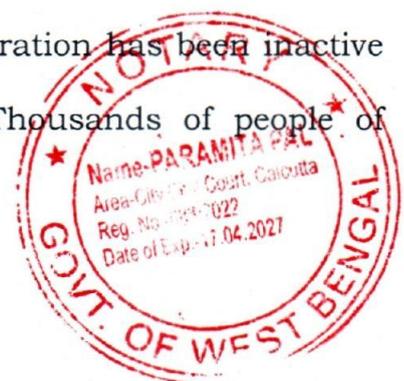
5.15. Your applicant states that the difference between a canal and a river is that a river is the work of nature, and a canal is a channel for water made by men. Canals, or water channels, have been made by men for two different purposes. Some have been made for the purpose of carrying goods by boats and ships from one place to another.



- 5.16. Your applicant states that it is the Chinese rather than the British that can claim to be the early pioneers of canal building, with the Grand Canal of China in the tenth century. Even the familiar pound lock still used in Britain today is said to have been invented by Chhiao Wei-Yo in the year 983.
- 5.17. Your applicant states that the Suez Canal is one of the most important canals in the world. Recognized as the sea route, which can not be closed even in the event of global disasters. The uniqueness lies in the absence of gateways, the streams of sea water move freely along the canal.
- 5.18. Your applicant states that Inland Waterways Authority of India (IWAI) is the statutory authority in charge of the waterways in India. It was constituted under IWAI Act 1985 by the Parliament of India.
- 5.19. Your applicant states that at least three of India's state high courts have issued decisions recognizing that glaciers, rivers, animals and Mother Earth have legal personhood status.
- 5.20. Your applicant states that there is a cry for water across the country and all out campaign to conserve water and wetlands has



also been launched several parts of the country including Chennai, along with the Asansol Industrial area of Paschim Bardhaman District have experienced water shortages. Not only that, based on the report given by the Central Water Commission, it is said that the entire state. Singaran River was 200 feet wide. Mouza - Dhansa, Plot No.647, 649, 691, 754, Mouza - Ikra, Plot No.211, 223, Mouza - Hijalgora, Plot No.2401, 2405. It is pertinent to mention here that the said river has recorded in RS Plot No.223 but the Bhagabati Plant has acquired the river land and the river has change its riverine from its original stream by the illegal activities of Bhagabati Plant who has change flow of the said river. The Shyam Sel Iron Factory has acquired land of the river and they using the river for the own will as a result huge red oxide and other chemical is directly mingle with the river water, as a result there is a dangerous water pollution is taking place. In the last four decades, however, it has reduced to 12-12 feet. Somewhere it might be less. There is also a struggle to occupy the bank of this river by several factories. At the same time, the soil is thrown somewhere in the river. An elderly resident of the area said, 'we used to have picnics by the side of this river when we were children. I used to drink river water then. Now drinking can't be used for anything. The administration has been inactive for years despite knowing this pure. Thousands of people of



Jamuraia, Raniganj, Andal areas located along the Singaran river are dependent on this river. That river is almost extinct today. Earlier, the name of this river was used by local people. Now many people forget the river. Residents of the area said that once the water of this river was very clear. Currently, the river water is poisoned by the mixing of factory waste and chemicals. Mamudpur, Mahishaburi, Huddubi, Chowkidanga, Tapsi Janbazar, Railpar- including Dhasna. Moreover, daily activities were done in river water. Now the water can not be used for any purpose. The water level is very close to the side of the river. But if the pollution spreads in this way, that water can no longer be used. According to local resident Dulal Mishra, Varun Mishra of Dhasna Village said, 'The river is currently 10 feet wide and sometimes 4-5 feet wide. The rest was stolen.

Photographs of the said river which has acquired by the above stated factories are collectively annexed herewith and marked with letter "A".

5.21. Your applicant states that Bhagabati Plant has acquired illegally RS Plot No.223 of the said River and Shyam Sel has acquired RS Plot No.211 and also has fill the river land in Mouza - Dhamsa, RS Plot No.647 of the said river by making industrial parking for

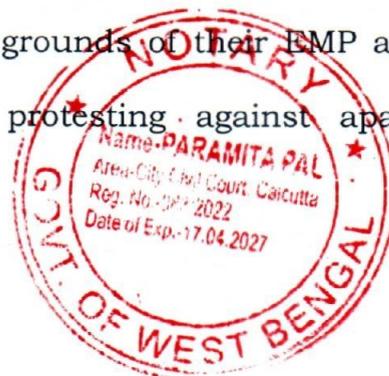


their own purpose, which they using illegally for their own benefit under the Police Station Jamuria in Mouza – Ikra. Actually the river is almost losing its original condition and now it has become like a “NALA”.

- 5.22. Your applicant states that on 15.03.2024 your applicant has sent a representation before the respondent state authorities by informing that the industries in the Jamuria Industrial Belt area illegally occupying the above-mentioned river and they using the river land illegally by violating environmental norms.

Photocopy of the said representation dated 15.03.2024 is annexed herewith and marked with letter –B.

- 5.23. Your applicant states that after physical verification of the said river and conversation with local people who urged to your applicant for their assistance, receive information that West Bengal Pollution Control Board is totally ignoring the demand of local people who has made representation before the respondent authority for their protection. Then your petitioner decided to made a representation before the respondent authority for collecting information about the grounds of their EMP and EIA are cleared or not and also protesting against apathy of



respondent authority about the pollution in the industrial area and on 05.04.2024 your petitioner filed an application under Section 6(1) of the Right to Information Act before the respondent authority for collecting information.

Photostat copy of the RTI Application is annexed herewith and marked as Annexure -C.

5.24. Your applicant states that the West Bengal Pollution Control Board give an information on 22.03.2024 your petitioner from this it is found that they intentionally diverting this matter and has sent this matter to the respondent No.1.

Photostat copy of the reply dated 22.03.2024 is annexed herewith and marked as Annexure -D.

5.25. Your applicant states that he has filed an application for information on 05.04.2024 from this West Bengal Pollution Control Board give information that they have transferred your applicant's RTI Application to the respondent No.1.

Photostat copy of the RTI Reply dated 22.04.2024 is annexed herewith and marked as Annexure -E.



5.25. Your applicant further states that on 31.05.2024 again give an information that they have transferred this matter to the SIAA for necessary information to your applicant. But the respondent authority did not provide any information about the quarry of your applicant.

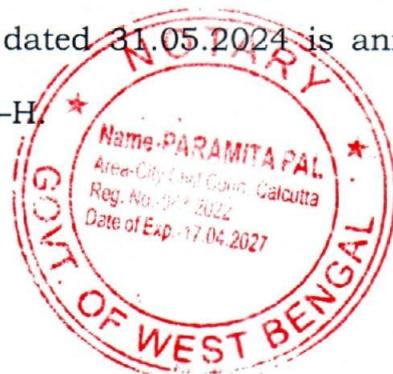
Photostat copy of the reply dated 31.05.2024 is annexed herewith and marked as Annexure -F.

5.26. Your applicant further states that on 31.05.2024 West Bengal Pollution Control Board, give an information to your applicant that they have transferred this matter to the department of industry/enterprises Government of West Bengal.

Photostat copy of the reply dated 31.05.2024 is annexed herewith and marked as Annexure -G.

5.26. Your applicant further states that on 31.05.2024 they give another information that they have transferred in this matter to the respondent No.1 for information to your applicant.

Photostat copy of the reply dated 31.05.2024 is annexed herewith and marked as Annexure -H.



5.27. Your applicant states that from this diversion it is crystal clear that the West Bengal Pollution Control Board deliberately ignoring to your applicant about necessary information as they know the actual fact of the allegation which your petitioner raised by his representation to the respondent authorities, because your applicant has also made a representation before the Ministry of Home Affairs about the Secretary of West Bengal Pollution Control Board whose appointment is also not properly took place.

Photostat copy of the information is annexed herewith and marked as Annexure – I.

5.28. Your applicant states that on 07.06.2024 he received a reply of RTI Application from the respondent No.1 and they clearly stated it that this matter is not under their jurisdiction, so they are not bound to provide information to your applicant and the said authority suggest your applicant for an appeal to the appellate authority.

Photostat copy of the RTI Application is annexed herewith and marked as Annexure – J.

5.29. Your applicant states that he is agitating about this matter from 20.11.2023 and also made a complaint and RTI application



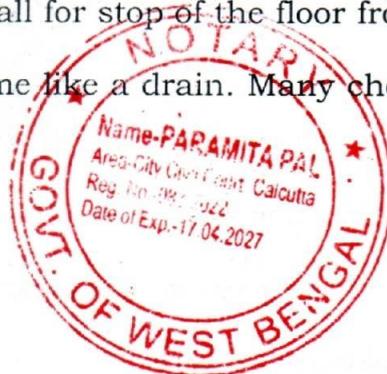
different time in this regard he has received reply of RTI application on 11.12.2023 but the respondent authority did not provide any information to your applicant.

Photostat copy of the RTI Application dated 11.12.2023 is annexed herewith and marked as Annexure – K.

5.30. Your applicant states that your applicant made representation to the respondent authority on 15.03.2024, 22.05.2024 and 28.06.2024 from this respondent authority give reply to your applicant from Block Development Officer which is also a deliberate ignorance who also transfer this matter to the West Bengal Pollution Control Board.

Photostat copies of the representations and reply are annexed herewith and collectively marked as Annexure L.

5.31. Your applicant states that he has physically visited the spot and find that surrounding industrial area is veil with black smoke and also a river namely Singaron now under control of industrial persons to acquire the river within their industrial area. They also has built up concrete wall for stop of the floor from the river. Now the said river has become like a drain. Many chemicals is mixing



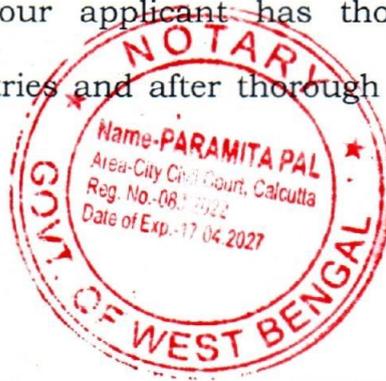
with the river water and now river has become a red river. As a result villagers are unable to use the water of the river. Animals now have become ill after taking water from the river. They are trying to fill the river by industrial wastes.

5.32. Your petitioner has file representation against the illegal activities by the industries to the respondent authorities but the respondent authority is not taking any action against the industries who are violating norms and terms of industrial environmental clearance. On 02.11.2023 your applicant has filed a representation for illegal activities. Your applicant has also been filed a R.T.I. Application before the respondent authority for getting some information about the industries but the said respondent authorities still now ignoring to provide any information about the industries, at last your applicant has filed an appeal before the State Public Information Officer for information.

5.33. That it is known to all that Jamuria Industrial area is the feather of fame in the crown of our State Government. Furthermore, the productions from this Industrial Belt brings huge wealth to the State Government.



- 5.34. That your applicant begs to state that however, being an working person, being the Director of my Organization, your applicant used to roam many places for your applicant's job and used to research about the difficulties of the inhabitants of such places. In this way somehow, your applicant went for the surroundings of the Jamuria Industrial area.
- 5.35. That your applicant further begs to submit that however, at the said point of time during your applicant's work and also remained astonished to notice that the condition of the said river Singaron is terrific. The running iron factories, which are practically situated at the Bank of the said River, are actually making the condition of the said river moribund. The discharges from the said iron factories are continuously mixing with the river water, which is creating a dangerous for livelihood of the local persons.
- 5.36 Your applicant further begs to state that it may be prudent to mention herein that the water of the said river is a need of the everyday lives of the inhabitants of the villages are completely suffering due to the said Hazards.
- 5.37 Your applicant states that your applicant has thoroughly searched about the said Industries and after thorough search,

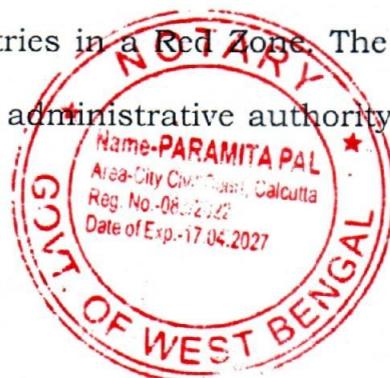


your applicant got information that the said Industries are causing the maximum harms.

5.38 Your applicant states that admittedly, the Villagers have no other option except to use the said poisonous water of such Cannels and Singaron River. For the Farming purpose, the said water is always used. On the other hand, the water of the River Singaron is regularly used by the peoples who reside near to it. The Aquatic Lives of such water sources are in a huge danger. Furthermore, all such waste waters are flowing in the River Damodar in its courses, which is itself a great threat to the people at large.

5.39. Your applicant states that it is a proven fact that people are suffering from severe dermatitis as they have no other option other than to use the same.

5.40. Your applicant states that the air of the said atmosphere is heavy by the stench of such wastes, which is highly alarming. Moreover, the said area is within the Red Zone, as per the necessary permissions. But the said Industries are not actually performing their duties to run their Industries in a Red Zone. The Villagers has given representation to the administrative authority for their



miserable condition but Administrative Authority has not take proper steps.

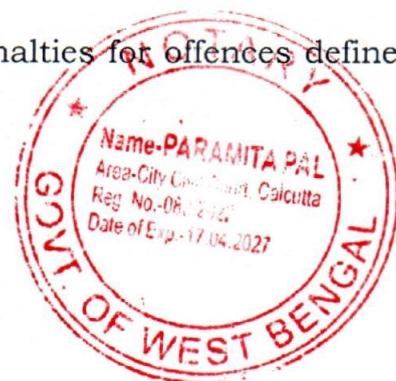
5.41 Your applicant states that the villagers of the said villages have severally approached different authorities about the said hazards as stated hereinbefore, but due to some unknown reason, they kept numb over the defense of the said matter. Moreover, a daily Bengali newspaper, namely Ei Samay had duly published the said fact which is attached with this letter for your perusal. In the said scenario, your applicant being a responsible human being, am requesting you utmost, to look into the matter for the purpose of saving the lives and livelihoods of the inhabitants of the said locality.

5.42 Your applicant states that water (prevention and control of pollution) Act 1974 has introduced for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water for the establishment with a view to carrying out the purposes aforesaid, of Boards for the prevention and control of water pollution, for conferring on and assigning to such Boards power and functions relating thereto and for matters connected therewith.

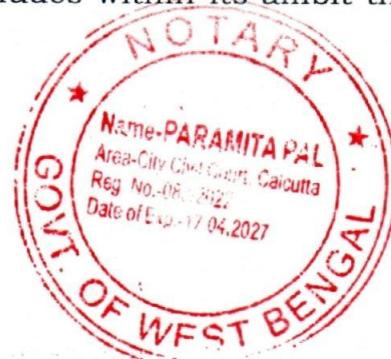
5.43. Your applicant states that the above mentioned Act has some salient features :-



- 1) The Act gives some important definitions of important terms used in the Act like a stream, outlet, sewer, pollution, trade effluent. Etc.
- 2) Establishment of central and state boards for pollution control under section 3 and 4 of the water Act respectively. The act has provisions by which a joint board of two or more contiguous states can also be set.
- 3) The qualifications, terms and conditions of service of members of Boars are specified in the Act at the same time the conditions for the disqualification of members are also specified. Consent of pollution control board to open new outlets and discharges into streams and wells.
- 4) Some powers are conferred on these Boards so that they can work effectively and create deterrence.
- 5) Prohibition of the use of streams and wells for the disposal of pollutants.
- 6) The Act provides stringent penalties for offences defined in the Act.



- 5.44 Your applicant states that the inane acts and actions, which is becoming the threats towards the lives and livelihoods of the inhabitants and the wild lives, done by some private iron industries.
- 5.45. Your applicant states that pursuant to the judgment and order passed by Hon'ble Supreme Court of India in A.P. Pollution Control Board Vs- M.V. Nayudu (2001) 2 SCC 69. The Supreme Court made very valuable suggestion for improvement of the adjudicatory machinery under the various environmental laws. The main burden of these suggestions is that in all environmental Courts, Tribunal and appellate authorities, there should be a judge of the rank of a High Court or a Supreme Court, sitting or retired, and a scientist or a group of scientists of high ranking and experience so as to help a proper and fair adjudication of disputes relating to environment and protection. If implemented, this would go a long way in securing justice to the needy.
- 5.46. Your applicant states that Supreme Court of Shantistar Builders V Narayan Khimalal Totame AIR 1990 SC 630, M. C. Mehta Vs Union of India 1998 6 SCC 7 The right to life not only means leading a life with dignity but includes within its ambit the right



to lead a healthy, robust life in the clean atmosphere free from pollution. (M. C. Mehta Vs Union of India 2018).

5.47. Your applicant states that inspite of having not fulfill the provisions of water (prevention and control of pollution) Act 1974 factories are discharging their outlets foul water and it is mixing with drinking water and life is going into a jeopardize condition.

6. **GROUNDS :**

- I) FOR THAT it is known to all that Jamuria Industrial area is the feather of fame in the crown of our State Government.
  
- II. FOR THAT however, being an working person, being the Director of my Organization, your applicant used to roam many places for your applicant's job and used to research about the difficulties of the inhabitants of such places. In this way somehow, your applicant went for the surroundings of the Jamuria Industrial area.
  
- III. FOR THAT however, at the said point of time during your applicant's work and also remained astonished to notice that the condition of the said river Singarion is terrific. The

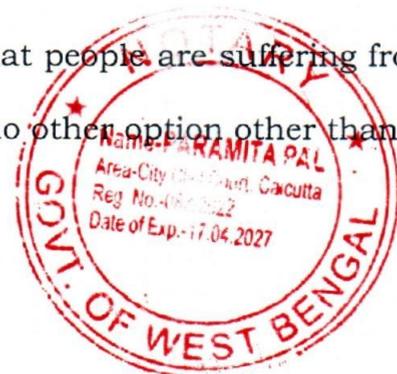


running iron factories, which are practically situated at the Bank of the said River, are actually making the condition of the said river moribund. The discharges from the said iron Industries are continuously mixing with the river water, which is creating life destroying circs of the aquatic lives.

IV. FOR THAT it may be prudent to mention herein that the water of the said river is a need of the everyday lives of the inhabitants of the villages are completely suffering due to the said Hazards.

V. FOR THAT admittedly, the Villagers have no other option except to use the said poisonous water of such Cannels and Singaron River. For the Farming purpose, the said water is always used. On the other hand, the water of the River Singaron is regularly used by the peoples who reside near to it. The Aquatic Lives of such water sources are in a huge danger. Furthermore, all such waste waters are flowing in the River Damodar in its courses, which is itself a great threat to the people at large.

VI. FOR THAT it is a proven fact that people are suffering from severe dermatitis as they have no other option other than to



use the same. Drinking of such water is causing liver problems to the children and elderly people. The drinking waters, which are acquired from the deep tube well and well are having mal odor in the same, as the soil is also continuously absorbing the said poisonous water. For the same reason, the Ponds in the said Villages are also getting affected and the fishes of the same are terribly dying. Moreover, the lives of the pregnant women are also in danger as they are also being compelled to use the said water during their pregnancy.

VII. FOR THAT the air of the said atmosphere is heavy by the stench of such wastes, which is highly alarming. Moreover, the said area is within the Red Zone, as per the necessary permissions. But the said Industries are not actually performing their duties to run their Industries in a Red Zone. The Villagers has given representation to the administrative authority for their miserable condition but Administrative Authority has not take proper steps.

VIII. FOR THAT water (prevention and control of pollution) Act 1974 has introduced for the prevention and control of water pollution and the maintaining or restoring of



wholesomeness of water for the establishment with a view to carrying out the purposes aforesaid, of Boards for the prevention and control of water pollution, for conferring on and assigning to such Boards power and functions relating thereto and for matters connected therewith.

8. **RELIEF SOUGHT FOR :**

The applicants pray for the following reliefs :-

- i) Mandatory order/direction upon the respondents authorities to take appropriate action for purification of water and soil of Singaran River as well as and bring rehabilitation programme by which affected people can get appropriate justice.
- ii) Directing the respondent authorities to constitute a committee and visit the effected area for determining the effect of the hazardous substance.
- iii) Give direction on respondent authorities to supply drinking water in this area as in this area earthen water has already been contaminated so by drinking this water various diseases are spreading through out the area which should be stopped at once.

- iv) Give direction to the respondent authorities particularly 3, 6 and 10 to stop factory until purification programme is not being completed.

9. **INTERIM ORDER AS PRAYED FOR :**

Pending disposal of this application the applicant prays for a direction upon the respondent authorities particularly 3, 6 and 10 to start purification programme and restoration of the Singaran River as it was.

10. **LIMITATION :**

Under the provision of the relevant statute this application is within the period of limitation as your applicant last made representation on 28.06.2024 and information lastly receipt on 07.06.2024.

11. **CAUSE OF ACTION :**

Cause of action arson on 20.11.2023 and subsequently it is still going on as the respondent authorities neglected to provide any information your petitioner about the pollution in Jamuria Industrial area by contaminating water of river Singaron is still continue.

**VERIFICATION**

I, Sri Subrata Mallick, Addl. Director Crme, son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby verify that the contents of paragraphs 1 to 6 are true to my knowledge and those made in paragraphs are leased on Legal Advice and those made in paragraphs to an prayer portions are my respectful submissions before this Hon'ble Tribunal and I have not suppressed my materials facts in this case and do also verify and sign the above verification of the application at the chamber of the Learned Advocate on Record.

Prepared in my Office

ALL INDIA ANTI CORRUPTION ORGANIZATION  
*Subrata Mallick*  
 Signature of the applicant  
 Add. Director Crime

*Sahab Banerji*  
 Advocate

Read over and explained  
 and verified by me

*Sahab Banerji*  
 Advocate

Place : Kolkata

Date : 12/7/2024

To  
 The Registrar,  
 National Green Tribunal,  
 Eastern Zone Bench,  
 Kolkata

12 JUL 2024



S.L. No. 11/24

**AFFIDAVIT**

I, Sri Subrata Mallick, Addl. Director Crime, son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the instant application. I am well acquainted with the facts and circumstances of the case. I am duly authorized by the All India Anti Corruption Organization(Regd.), to affirm and swear this affidavit.
2. That the statements made out in the foregoing paragraphs of the application are true to my knowledge and belief and they are also my respectful submissions before this Hon'ble Court.

ALL INDIA ANTI CORRUPTION ORGANIZATION

Subrata Mallick

Add. Director Crime  
DEPONENT

Prepared in my Office

Sateb Basu  
Advocate

Identified by me

Identified by me

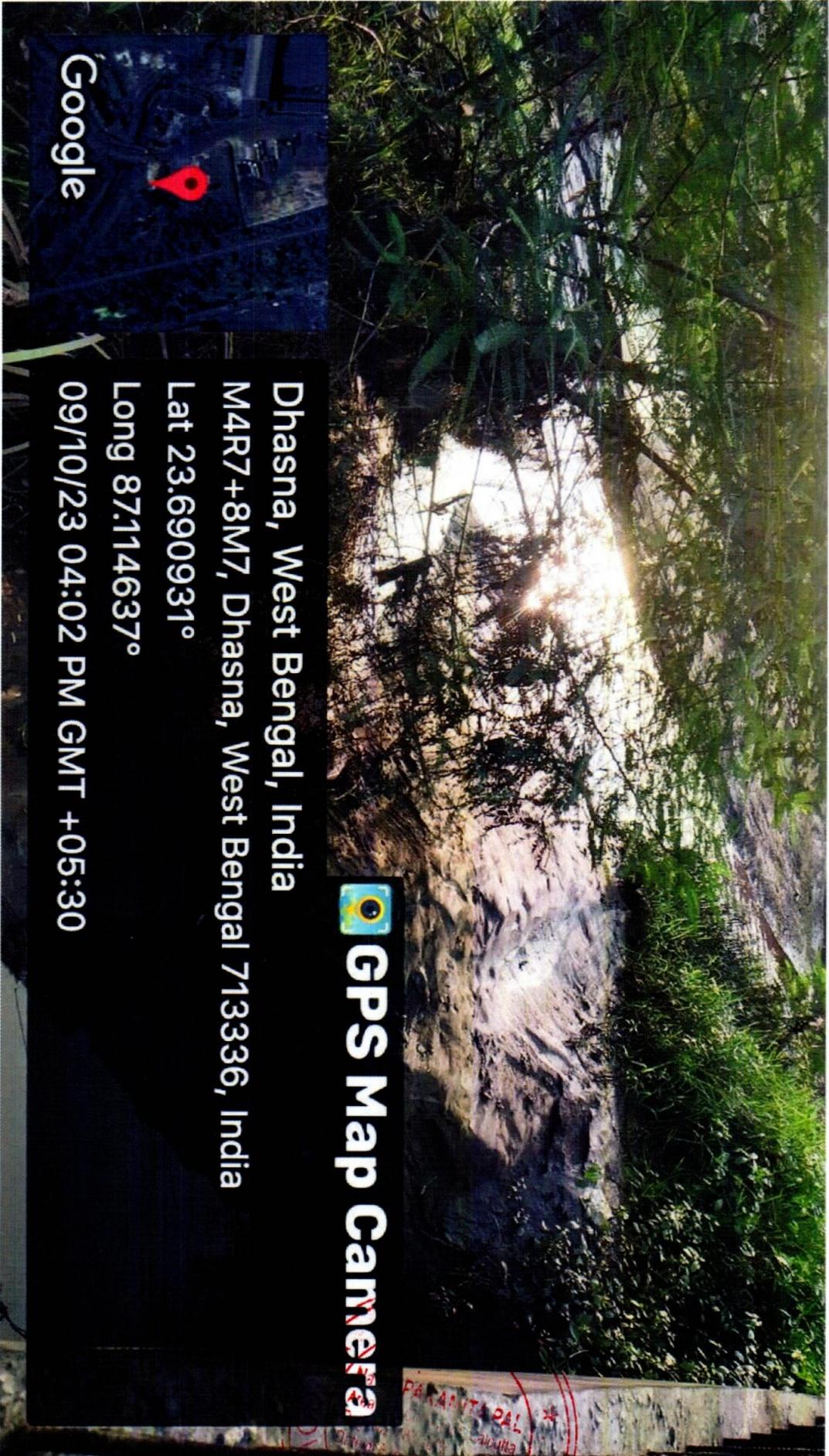
Sateb Basu  
Advocate

Solemnly affirmed and declared  
me on identification

PARAMITA PAL  
City Civil Court  
Kolkata  
Reg No. 083/2022

12 JUL 2024





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Dhasna, West Bengal, India

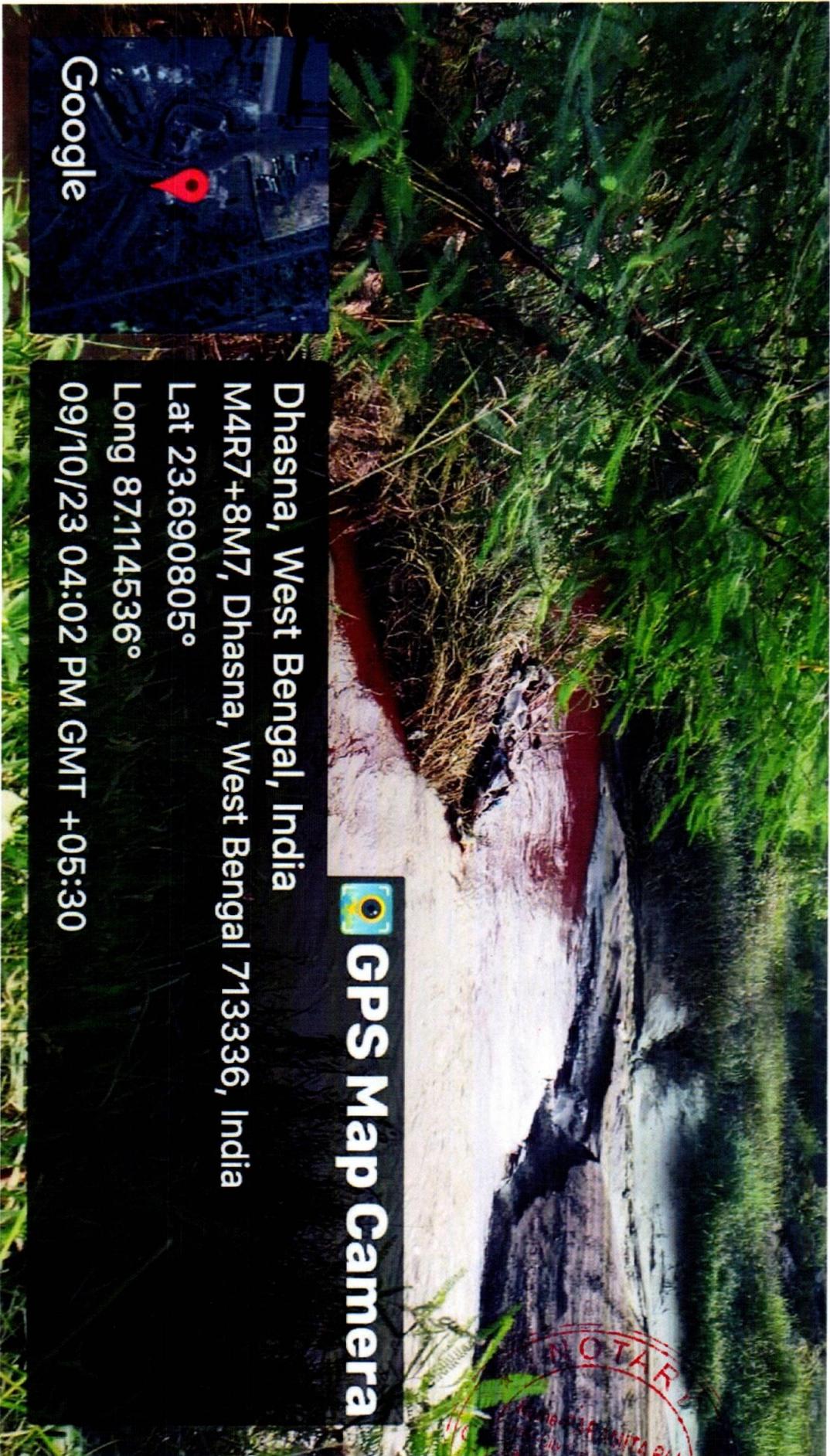
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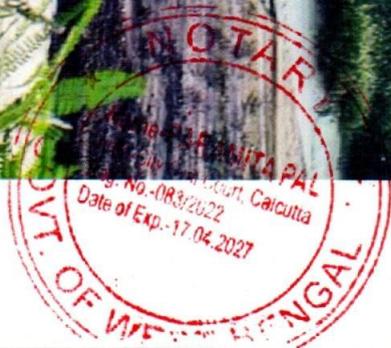
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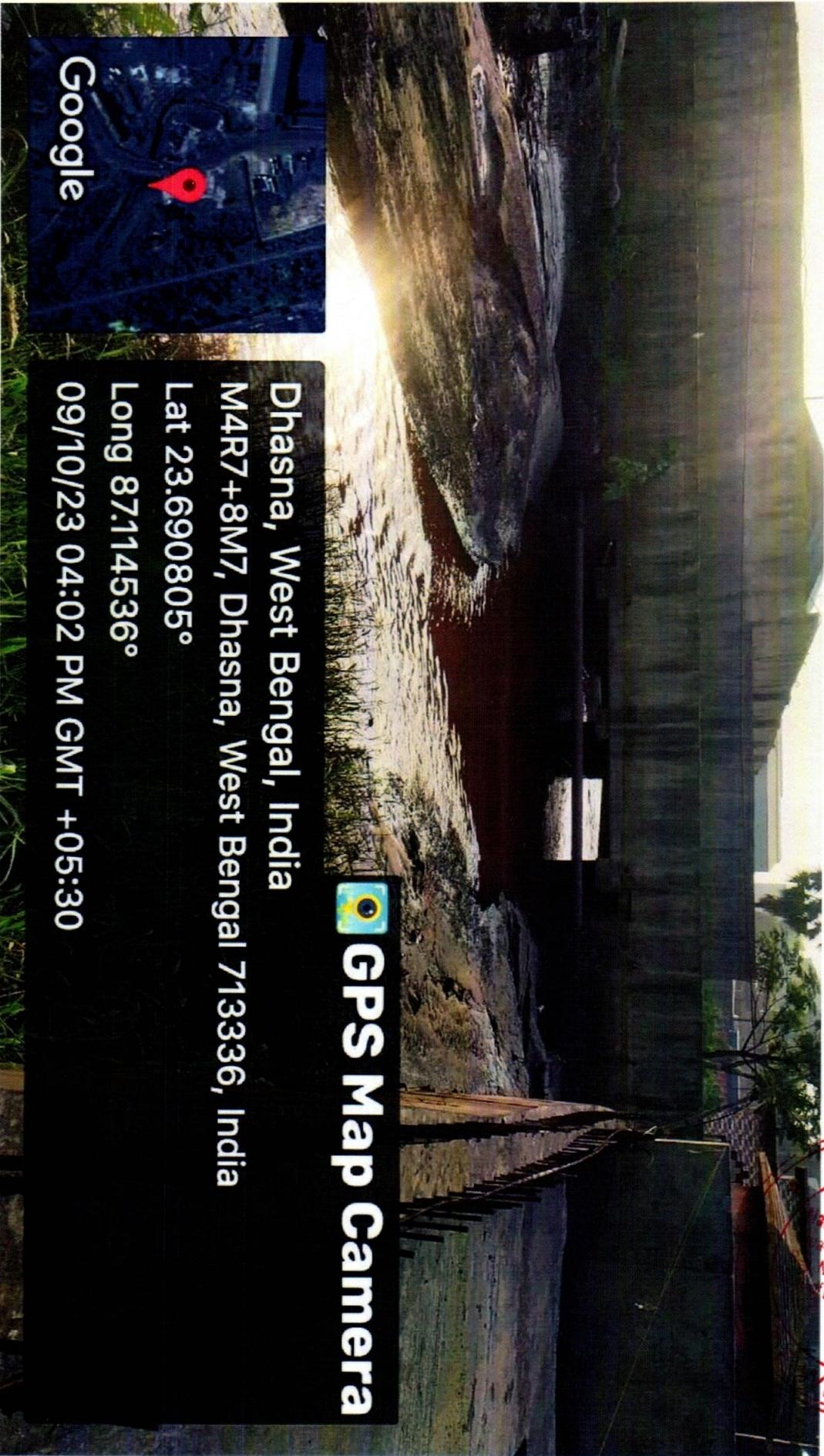
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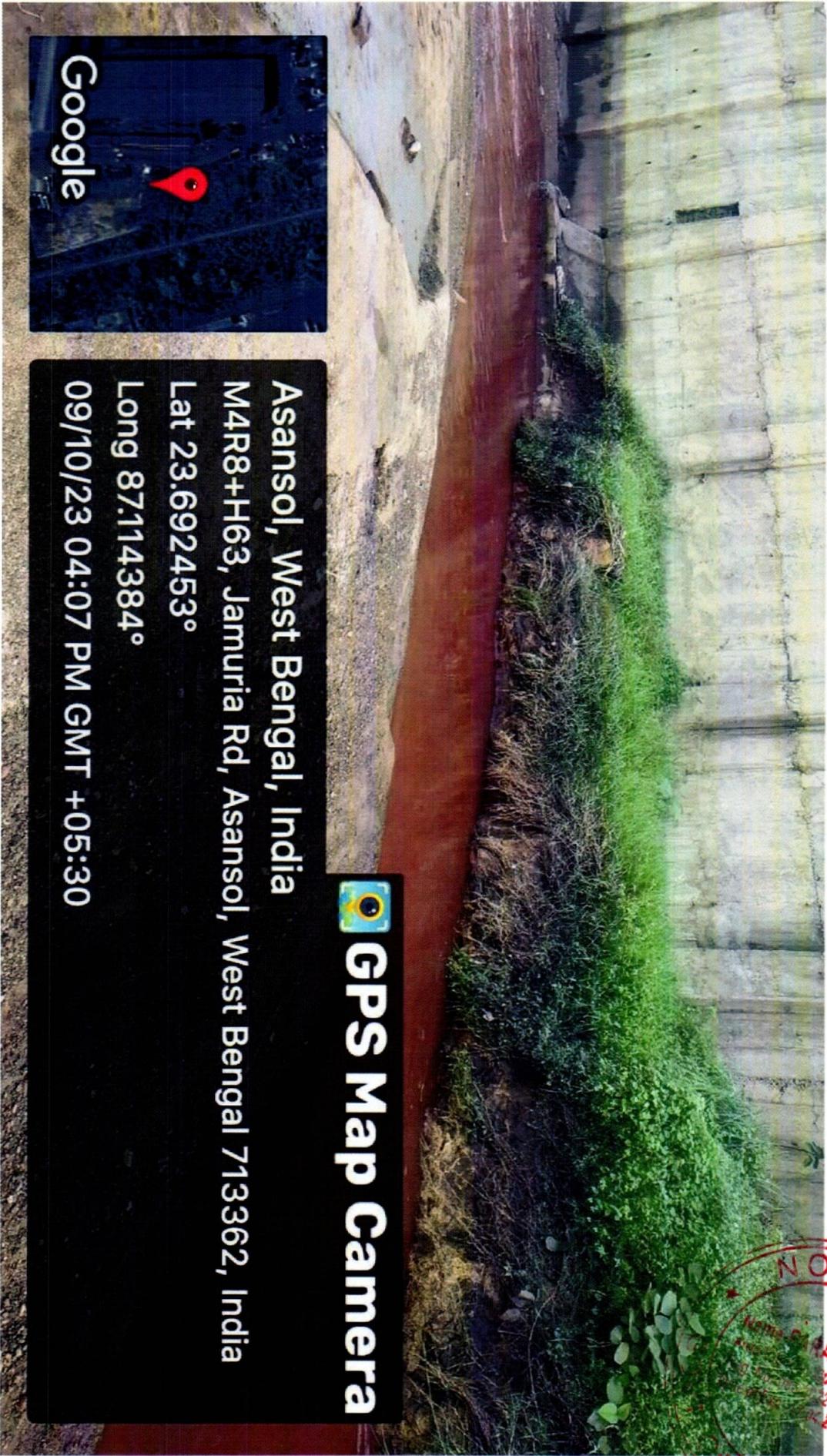
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-City Civil Court, Calcutta  
No.-183/2022  
Exp.-17.04.2027  
WEST BENGAL



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Reg. No- 00  
Date of Exp.- 17.04.2027  
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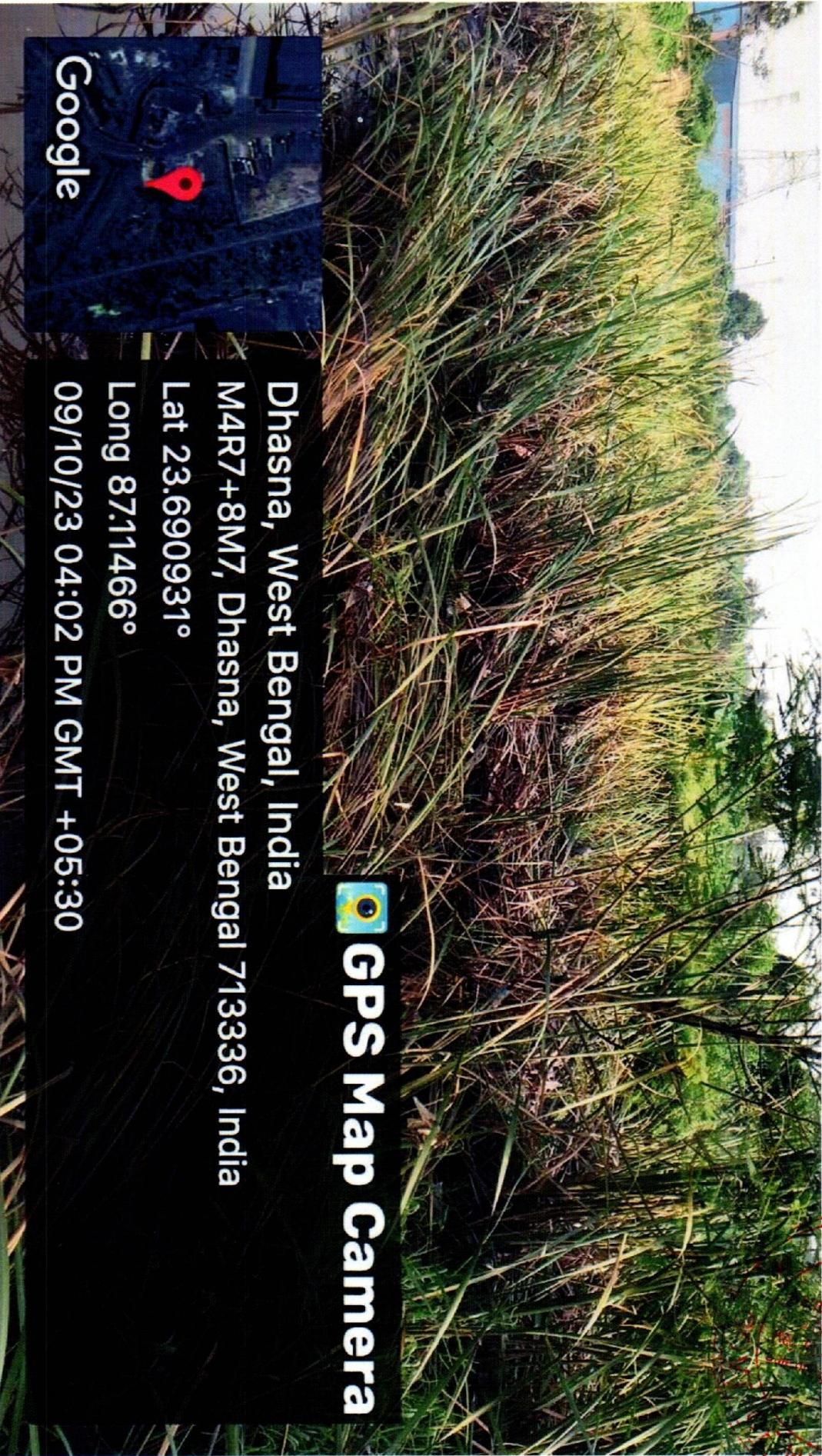
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**GPS Map Camera**

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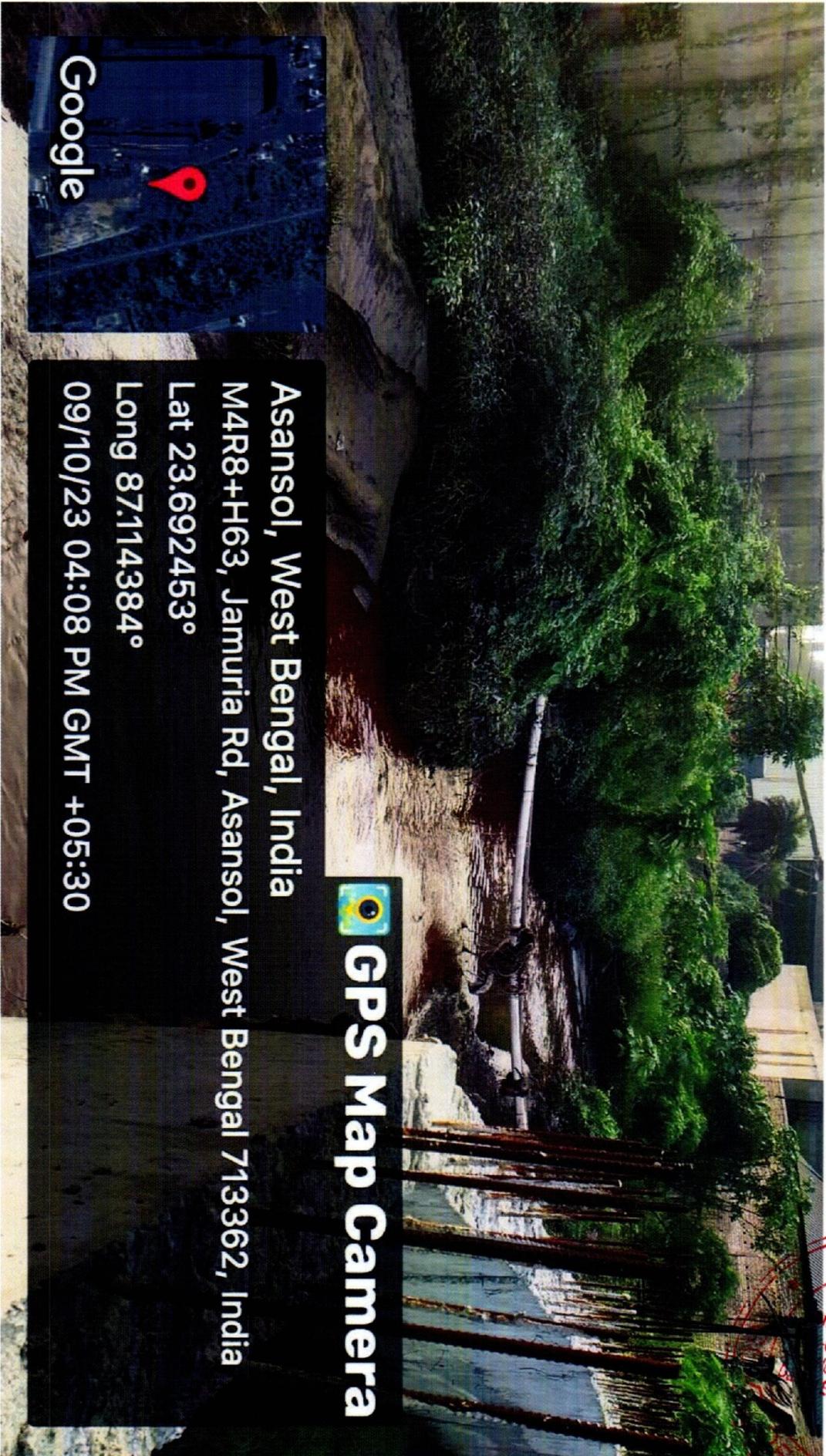


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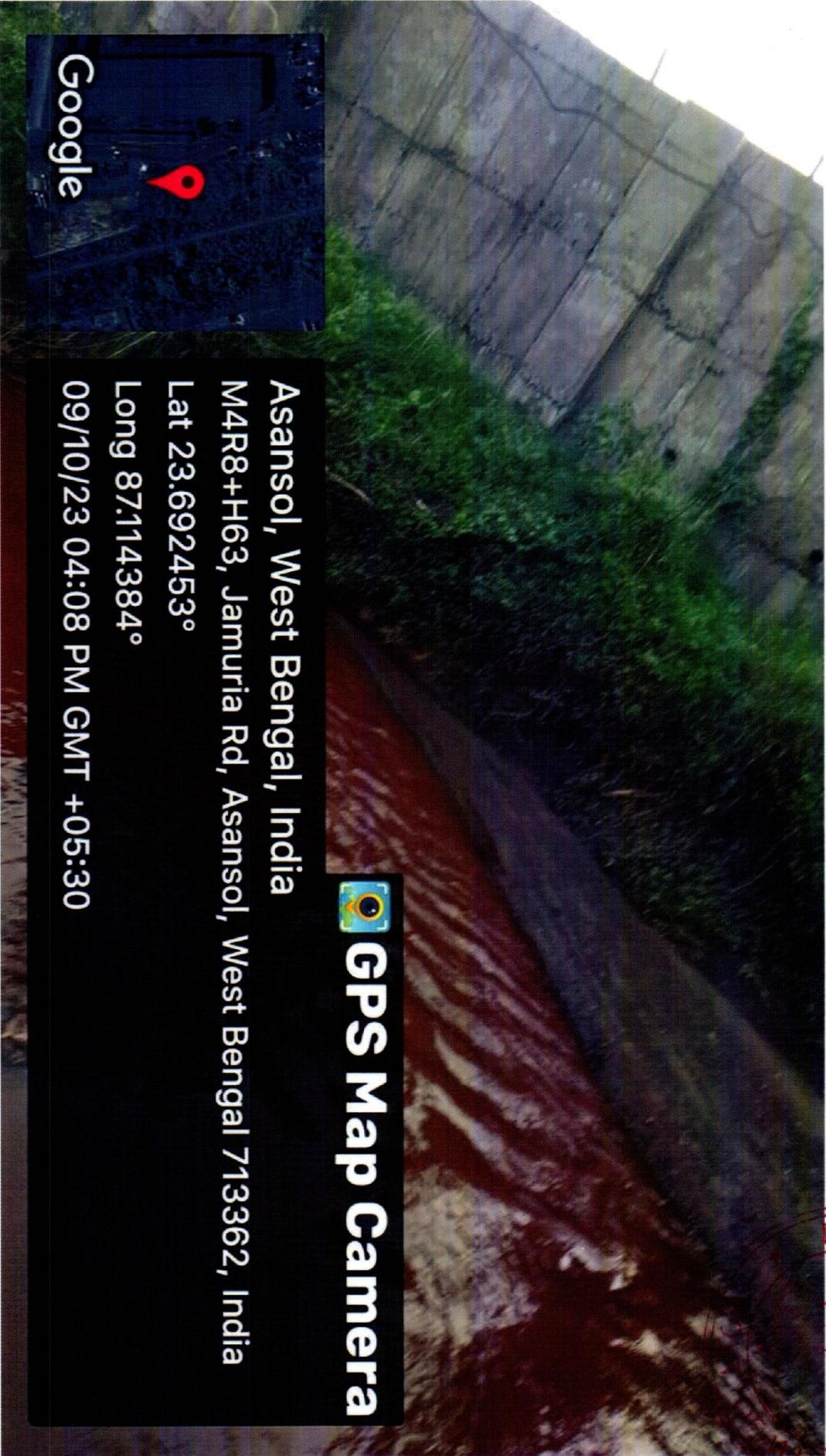
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City Civil Court, Calcutta  
-08/3/2022  
-17.04.2027  
**WEST BENGAL**



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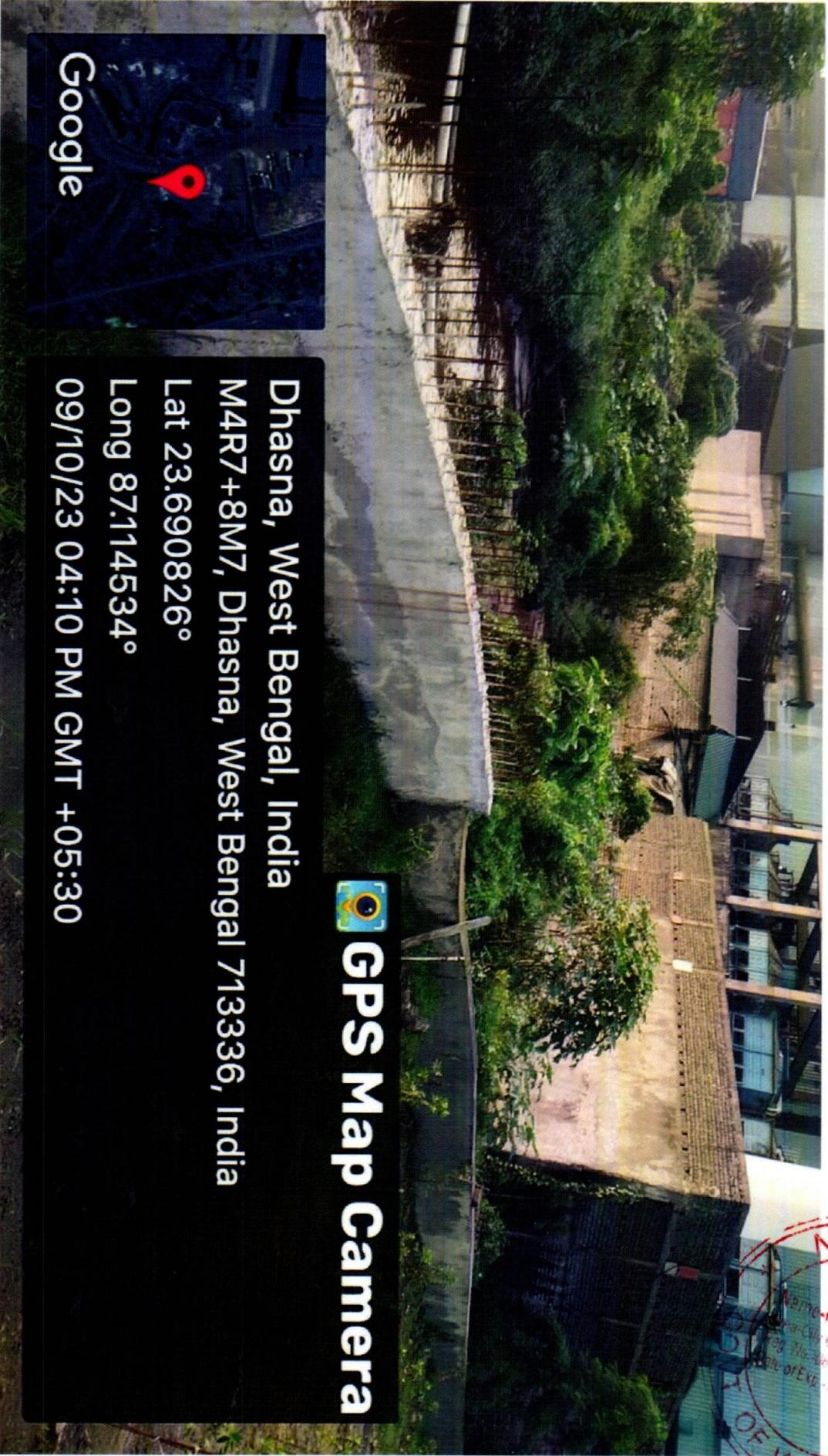
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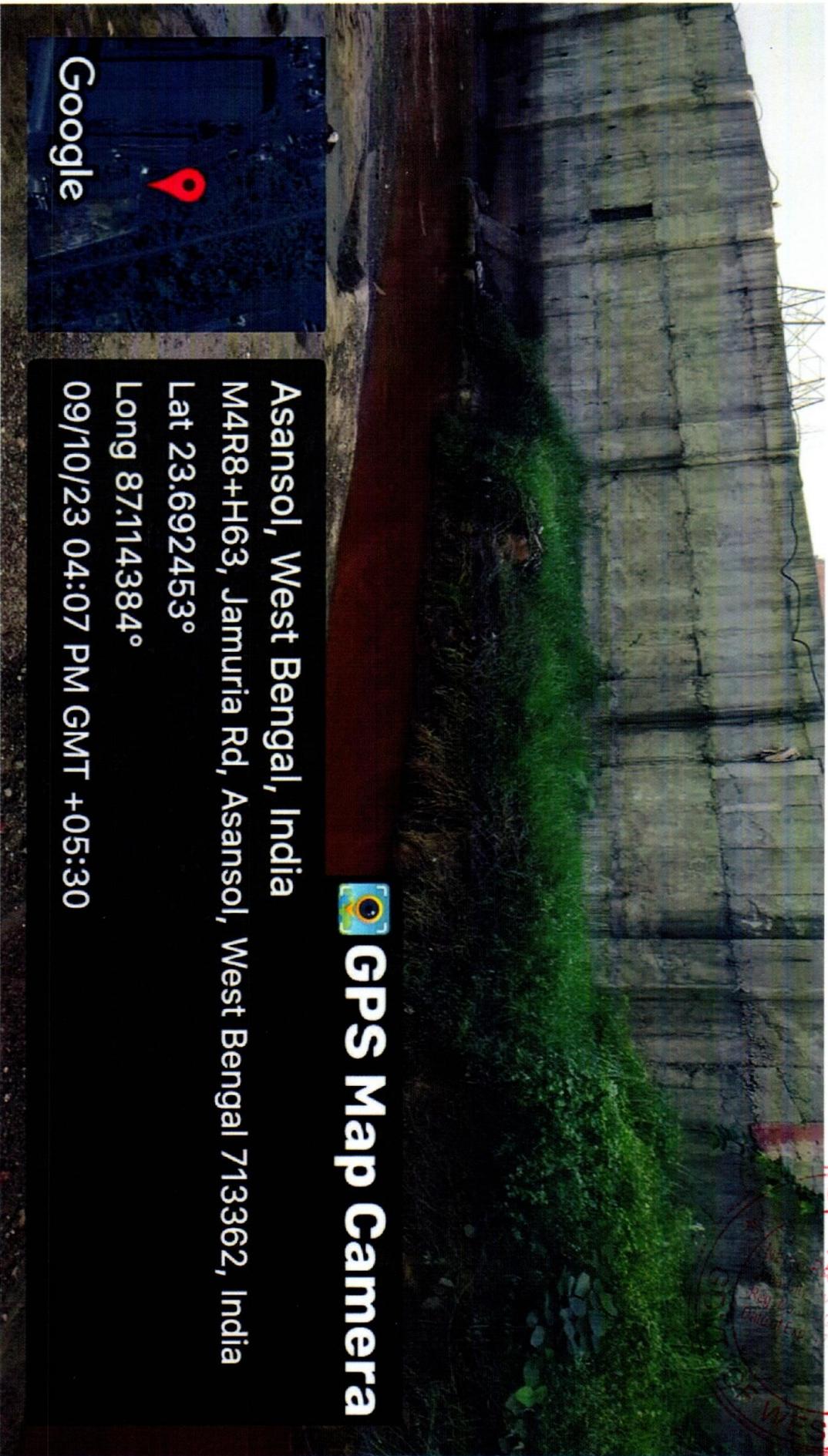
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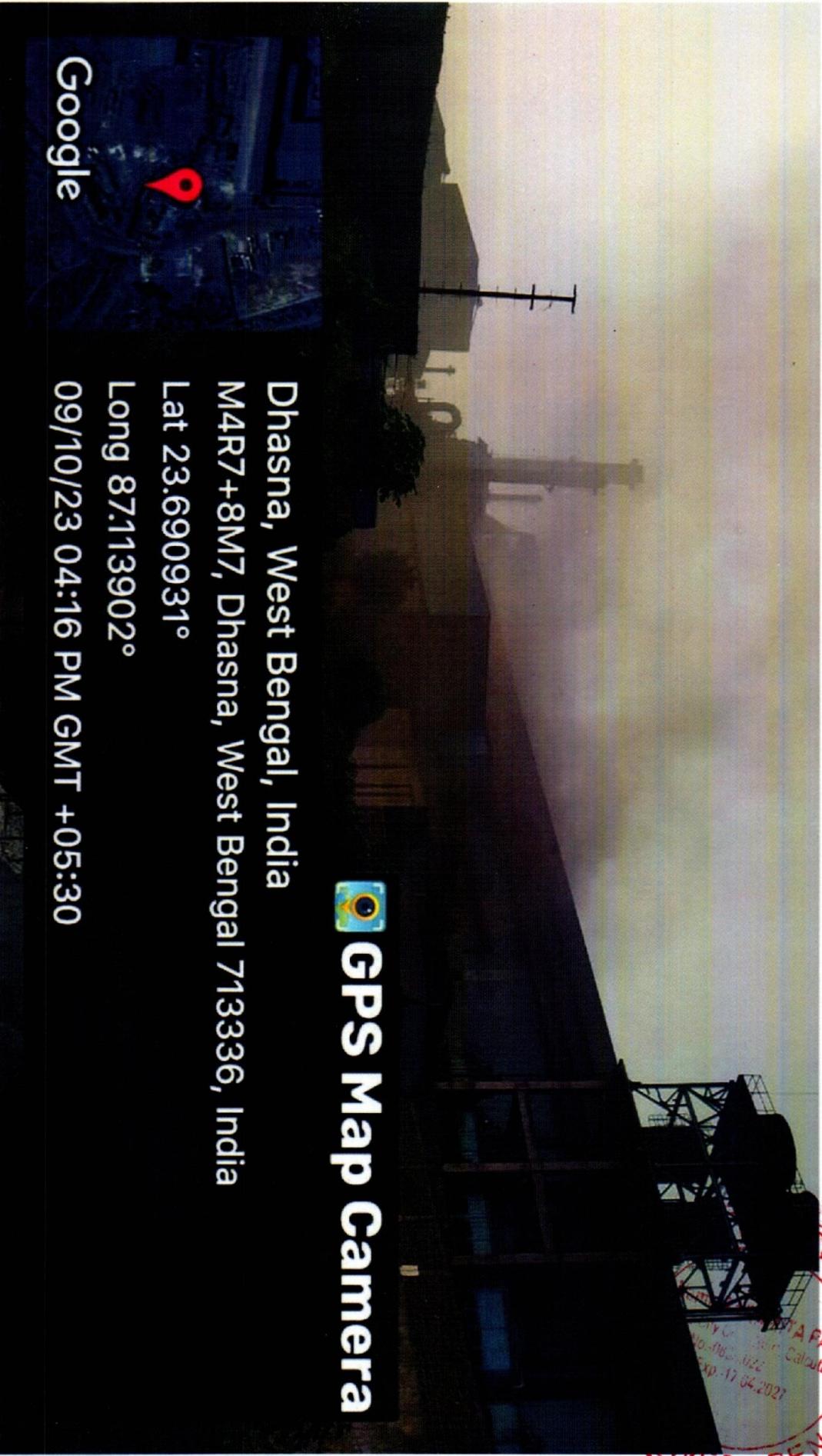
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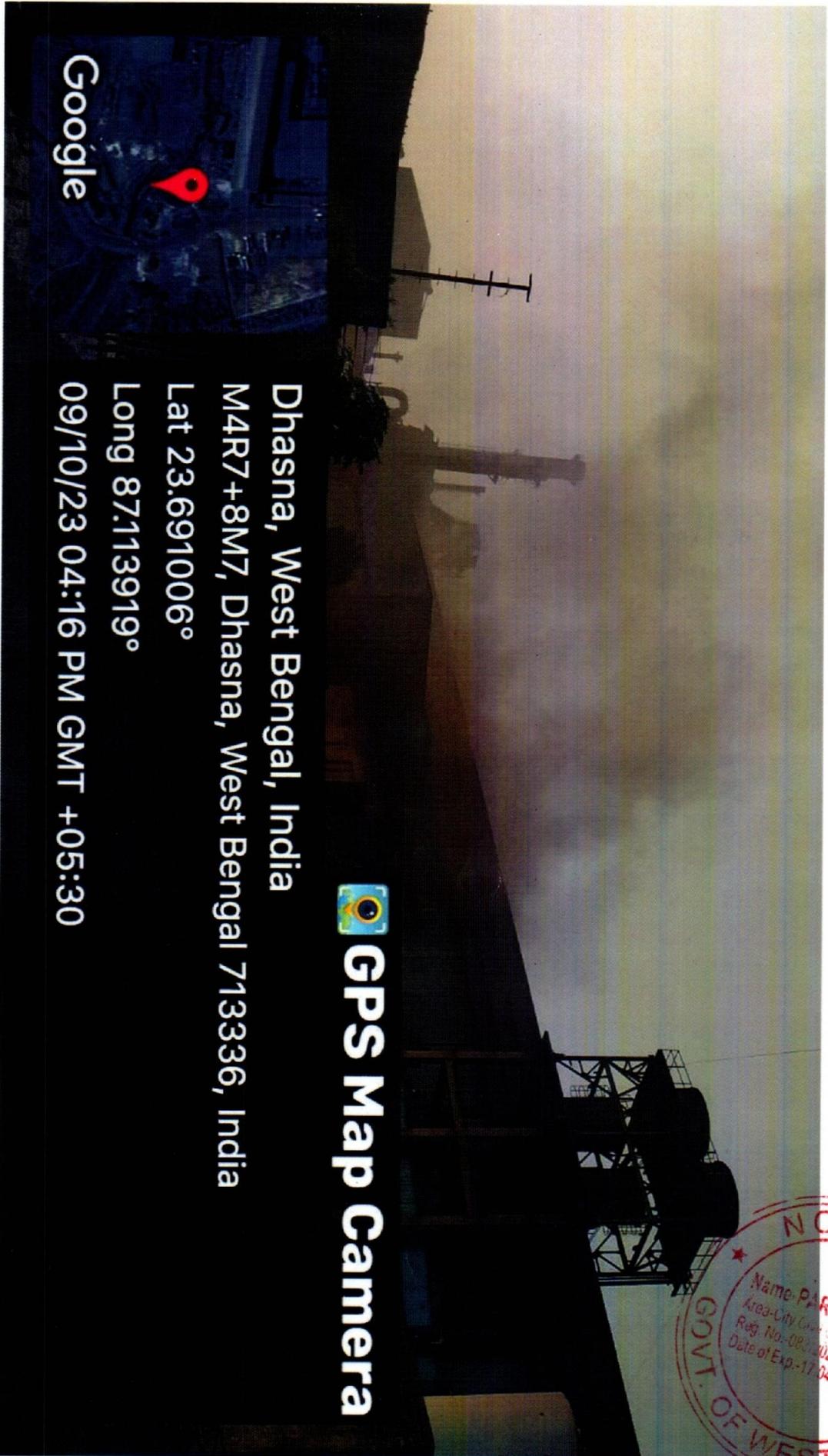
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**NOTARY**  
Name-**PARAMITAPAL**  
Area-City Court, Calcutta  
Reg. No-082/2022  
Date of Exp.-17/04/2027  
**GOVT. OF WEST BENGAL**



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NOTARY  
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Area-City Civil Court, Calcutta  
Reg. No.-0831/2022  
Date of Exp.-17.04.2027  
GOVT. OF WEST BENGAL

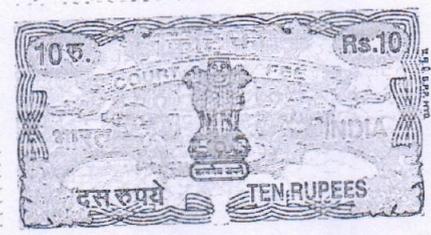
**Subrata Mallick**  
Social Activist

**ANNEXURE B**  
Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur, Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sua/RTI/11/24

Date 15/03/24

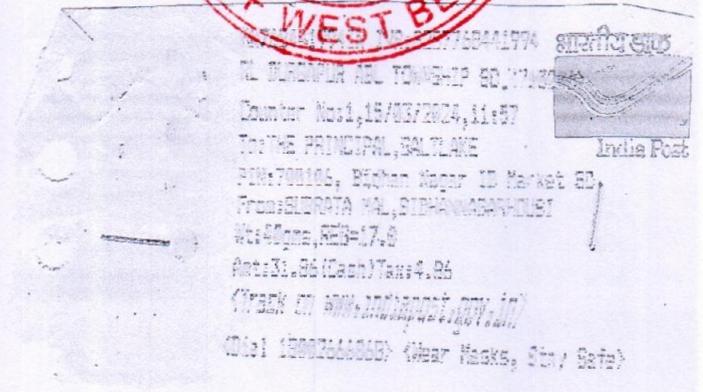
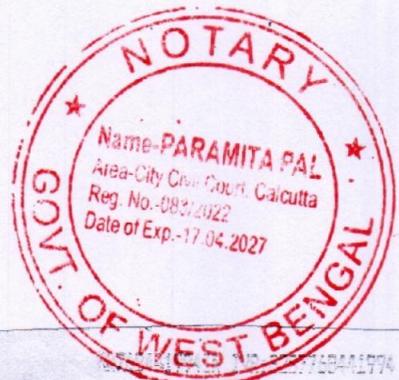
To  
The State Public Information Officer  
The Secretary  
West Bengal Pollution Control Board  
10, Block-LA, Sector-III, Bidhannagar  
Kolkata-700106



**RE: Request for Information under Section 6 (1) of the Right to Information Act, 2005**

Sir,  
I am a law abiding citizen of India and I wish to seek the following Information in larger public interests:

- 1. Encroachers/Perpetrators:
  - A. AIC Adukia Group AIC (Adukia)
    - 25, Ganesh Chandra Avenue
    - Kolkata-700013
  - B. Calstar Sponge Limited
    - Vill. Ikrah, Jamuria, Industrial Estate
    - Jamuria Ikrah, Pin -713362
  - C. Gagan Ferrotech Pvt. Ltd.
    - Ikra, Jamuria Industrial Estate,
    - Dist.: Paschim Bardhaman, Pin.:713362
    - West Bengal, India
  - D. Kunj Bihari Steel Pvt. Ltd.
    - Jamuria Industrial Estate
    - Nandi, WB-713344
  - E. Maan Shakti TMT Jamuria
    - Ward No.9, Jamuria Industrial Estate
    - Jamuria, Ikrah, WB-713362



Ref. No. Su/RTI/11/24

Date 15/03/24

F.RAIC Integrated Sponge Power Pvt. Ltd.  
Jamuria, Paschim Bardhaman, Pin-713362

G.Rajashri Iron Industries Pvt. Ltd.  
Jamuria Industrial Area, Shekpur  
Jamuria, Pin-713344

H.Shyam Sel & Power Jamuria  
Dhasna, Paschim Bardhaman,  
West Bengal, pin-713362

I.Shivam Dhatu Udgyog Pvt. Ltd.  
Vill. Ikrah, Aambagan, Jamuria, Pin-713362

J.Super Smelters LTD.  
Corporate Office-Jamuria Bypass Road  
Jamuria, Nandi  
Asansol, Pin-713336

2. Encroached and affected River/ Rivulet: Singaran Rivulet

3. A. What are the terms and conditions of EMP issued to the afore said Perpetrators ? Kindly provide me a Certified Copy of the record.

B. What are the terms and conditions of EIA issued to the afore said Perpetrators ? Kindly provide me a Certified Copy of the record.

C. Are they abiding by the terms and conditions of EMP and EIA and submitting compliance report every six months? If yes then kindly provide me a Certified Copy of the Compliance Report.

D. If they are not abiding and not submitting the compliance report then what action has been taken by West Bengal Pollution Control Board against them? Kindly provide me a certified copy of the Action Taken Report.



Ref. No. Sem/RTI/11/24

Date 15/03/24

E. If they are not abiding and not submitting the compliance report then on what grounds their EMP and EIA are cleared and passed and sanctioned after every 6 months? Kindly provide ya Certified Copy of the record containing reasons.

F. If no action has been taken against them then kindly state on what grounds no action has been taken against them till date? Kindly provide me a certified copy of the record containing reasons.

G. What steps have been taken by West Bengal Pollution Control Board against the aforementioned Perpetrators to protect and save the environment and Singaran rivulet from getting destroyed at their hands till date? Kindly provide me a certified copy of the Action Taken Report.

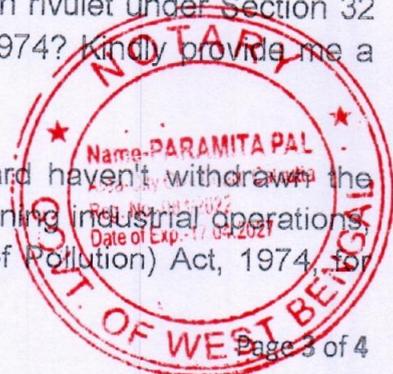
H. If no action has been taken then on what grounds no action has been taken till date? Kindly provide me a certified copy of the record containing reasons.

I. On what grounds the Environmental Clearances of the Perpetrators have not been revoked till date? Kindly provide me a certified copy of the record containing reasons.

J. On what grounds the encroachment from Singaran Rivulet and her lands have not been removed and Singaran Rivulet and her lands not acquired/ recovered by West Bengal Pollution Control Board under Section 56 of the Water (Prevention and Control of Pollution) Act, 1974. Kindly provide me a certified copy of the record containing reasons.

K. On what grounds West Bengal Pollution Control Board have not eradicated pollution and removed the pollutants from the water and have not prohibited the Perpetrators from discharging any poisonous, noxious or polluting matter into Singaran rivulet or from making insanitary use of Singaran rivulet under Section 32 of the Water (Prevention and Control of Pollution) Act, 1974? Kindly provide me a certified copy of the record containing reasons.

L. On what grounds West Bengal Pollution Control Board haven't withdrawn the consent given to the aforementioned Perpetrators, for running industrial operations, under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, for



**Subrata Mallick**  
Social Activist

Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur, Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sun/RTI/11/24

Date 15/03/24

running industrial operations? Kindly provide me a certified copy of the record reasons.

M. On what grounds West Bengal Pollution Control Board have not prohibited and closed the factories of the Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

N. On what grounds West Bengal Pollution Control Board have not taken cognisance of the blatant violations of EMP, EIA and ECs by the aforementioned Perpetrators? Kindly provide me a certified copy of the record containing reasons.

O. On what grounds West Bengal Pollution Control Board have not filed an FIR/FIRs and or Police complaints, against the aforementioned Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

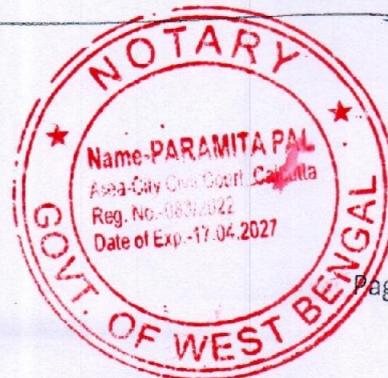
P. On what grounds West Bengal Pollution Control Board have not filed an application before the Judicial Magistrate of First Class, Durgapur/Asansol under Section 33 of the Water (Prevention and Control of Pollution) Act, 1974 against the aforementioned perpetrators and brought them to justice and have not restrained them from discharging wastes and pollutants into Singaran rivulet till date? Kindly provide me a certified copy of the record containing reasons.

4. My unpretentious questions and my RTI application do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee via 10 rupees court fee stamp. I shall be indebted to you if you kindly provide me the requisite Information at the earliest.

Thanking you

Yours sincerely

*Subrata Mallick*  
15/03/24  
Subrata Mallick



Ref. No. Su/RTI/11/24

Date 15/03/24

To  
The State Public Information Officer  
The Secretary  
West Bengal Pollution Control Board  
10, Block-LA, Sector-III, Bidhannagar  
Kolkata-700106

**RE: Request for Information under Section 6 (1) of the Right to Information Act, 2005**

Sir,

I am a law abiding citizen of India and I wish to seek the following Information in larger public interests:

1. Encroachers/Perpetrators:

A. AIC Adukia Group AIC (Adukia)  
25, Ganesh Chandra Avenue  
Kolkata-700013

B. Calstar Sponge Limited  
Vill. Ikrah, Jamuria, Industrial Estate  
Jamuria Ikrah, Pin -713362

C. Gagan Ferrotech Pvt. Ltd.  
Ikra, Jamuria Industrial Estate,  
Dist.: Paschim Bardhaman, Pin.:713362  
West Bengal, India

D. Kunj Bihari Steel Pvt. Ltd.  
Jamuria Industrial Estate  
Nandi, WB-713344

E. Maan Shakti TMT Jamuria  
Ward No.9, Jamuria Industrial Estate  
Jamuria, Ikrah, WB-713362



Ref. No. Sm/RTI/11/24

Date 15/03/24

F.RAIC Integrated Sponge Power Pvt. Ltd.  
Jamuria, Paschim Bardhaman, Pin-713362

G.Rajashri Iron Industries Pvt. Ltd.  
Jamuria Industrial Area, Shekpur  
Jamuria, Pin-713344

H.Shyam Sel & Power Jamuria  
Dhasna, Paschim Bardhaman,  
West Bengal, pin-713362

I.Shivam Dhatu Udyog Pvt. Ltd.  
Vill. Ikrah, Aambagan, Jamuria, Pin-713362

J.Super Smelters LTD.  
Corporate Office-Jamuria Bypass Road  
Jamuria, Nandi  
Asansol, Pin-713336

2. Encroached and affected River/ Rivulet: Singaran Rivulet

3. A. What are the terms and conditions of EMP issued to the afore said Perpetrators ? Kindly provide me a Certified Copy of the record.

B. What are the terms and conditions of EIA issued to the afore said Perpetrators ? Kindly provide me a Certified Copy of the record.

C. Are they abiding by the terms and conditions of EMP and EIA and submitting compliance report every six months? If yes then kindly provide me a Certified Copy of the Compliance Report.

D. If they are not abiding and not submitting the compliance report then what action has been taken by West Bengal Pollution Control Board against them? Kindly provide me a certified copy of the Action Taken Report.



Ref. No. Sun/RTI/11/24

Date 15/03/24

- E. If they are not abiding and not submitting the compliance report then on what grounds their EMP and EIA are cleared and passed and sanctioned after every 6 months? Kindly provide ya Certified Copy of the record containing reasons.
- F. If no action has been taken against them then kindly state on what grounds no action has been taken against them till date? Kindly provide me a certified copy of the record containing reasons.
- G. What steps have been taken by West Bengal Pollution Control Board against the aforementioned Perpetrators to protect and save the environment and Singaran rivulet from getting destroyed at their hands till date? Kindly provide me a certified copy of the Action Taken Report.
- H. If no action has been taken then on what grounds no action has been taken till date? Kindly provide me a certified copy of the record containing reasons.
- I. On what grounds the Environmental Clearances of the Perpetrators have not been revoked till date? Kindly provide me a certified copy of the record containing reasons.
- J. On what grounds the encroachment from Singaran Rivulet and her lands have not been removed and Singaran Rivulet and her lands not acquired/ recovered by West Bengal Pollution Control Board under Section 56 of the Water (Prevention and Control of Pollution) Act, 1974. Kindly provide me a certified copy of the record containing reasons.
- K. On what grounds West Bengal Pollution Control Board have not eradicated pollution and removed the pollutants from the water and have not prohibited the Perpetrators from discharging any poisonous, noxious or polluting matter into Singaran rivulet or from making insanitary use of Singaran rivulet under Section 32 of the Water (Prevention and Control of Pollution) Act, 1974? Kindly provide me a certified copy of the record containing reasons.
- L. On what grounds West Bengal Pollution Control Board haven't withdrawn the consent given to the aforementioned Perpetrators, for running industrial operations, under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, for



Ref. No. Sun/RTI/11/24

Date 15/03/24

running industrial operations? Kindly provide me a certified copy of the record reasons.

M. On what grounds West Bengal Pollution Control Board have not prohibited and closed the factories of the Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

N. On what grounds West Bengal Pollution Control Board have not taken cognisance of the blatant violations of EMP, EIA and ECs by the aforementioned Perpetrators? Kindly provide me a certified copy of the record containing reasons.

O. On what grounds West Bengal Pollution Control Board have not filed an FIR/FIRs and or Police complaints, against the aforementioned Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

P. On what grounds West Bengal Pollution Control Board have not filed an application before the Judicial Magistrate of First Class, Durgapur/Asansol under Section 33 of the Water (Prevention and Control of Pollution) Act, 1974 against the aforementioned perpetrators and brought them to justice and have not restrained them from discharging wastes and pollutants into Singaran rivulet till date? Kindly provide me a certified copy of the record containing reasons.

4. My unpretentious questions and my RTI application do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee via 10 rupees court fee stamp. I shall be indebted to you if you kindly provide me the requisite Information at the earliest.

Thanking you

Yours sincerely

*Subrata Mallick*

Subrata Mallick

15/03/24



Ref. No. Sm/RTI/11/24

Date 15/03/24

To  
The State Public Information Officer  
The Secretary  
West Bengal Pollution Control Board  
10, Block-LA, Sector-III, Bidhannagar  
Kolkata-700106

**RE: Request for Information under Section 6 (1) of the Right to Information Act, 2005**

Sir,

I am a law abiding citizen of India and I wish to seek the following Information in larger public interests:

1. Encroachers/Perpetrators:

A. AIC Adukia Group AIC (Adukia)  
25, Ganesh Chandra Avenue  
Kolkata-700013

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Vill. Ikrah, Jamuria, Industrial Estate  
Jamuria Ikrah, Pin -713362

C. Gagan Ferrotech Pvt. Ltd.  
Ikra, Jamuria Industrial Estate,  
Dist.: Paschim Bardhaman, Pin.:713362  
West Bengal, India

D. Kunj Bihari Steel Pvt. Ltd.  
Jamuria Industrial Estate  
Nandi, WB-713344

E. Maan Shakti TMT Jamuria  
Ward No.9, Jamuria Industrial Estate  
Jamuria, Ikrah, WB-713362



Ref. No. Su/RTI/11/24

Date 15/03/24

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Jamuria, Paschim Bardhaman, Pin-713362

G.Rajashri Iron Industries Pvt. Ltd.  
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Jamuria, Pin-713344

H.Shyam Sel & Power Jamuria  
Dhasna, Paschim Bardhaman,  
West Bengal, pin-713362

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Corporate Office-Jamuria Bypass Road  
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Ref. No. Sen/RTI/11/24

Date 15/03/24

- E. If they are not abiding and not submitting the compliance report then on what grounds their EMP and EIA are cleared and passed and sanctioned after every 6 months? Kindly provide ya Certified Copy of the record containing reasons.
- F. If no action has been taken against them then kindly state on what grounds no action has been taken against them till date? Kindly provide me a certified copy of the record containing reasons.
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- H. If no action has been taken then on what grounds no action has been taken till date? Kindly provide me a certified copy of the record containing reasons.
- I. On what grounds the Environmental Clearances of the Perpetrators have not been revoked till date? Kindly provide me a certified copy of the record containing reasons.
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- L. On what grounds West Bengal Pollution Control Board haven't withdrawn the consent given to the aforementioned Perpetrators, for running industrial operations, under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, for



Ref. No. Su/RTI/11/24

Date 15/03/24

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M. On what grounds West Bengal Pollution Control Board have not prohibited and closed the factories of the Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

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O. On what grounds West Bengal Pollution Control Board have not filed an FIR/FIRs and or Police complaints, against the aforementioned Perpetrators till date? Kindly provide me a certified copy of the record containing reasons.

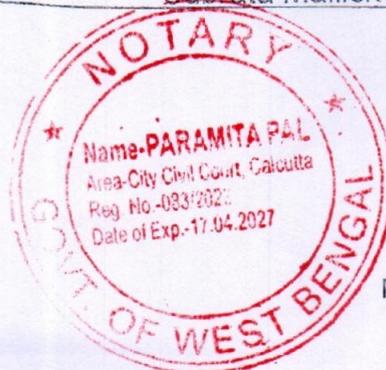
P. On what grounds West Bengal Pollution Control Board have not filed an application before the Judicial Magistrate of First Class, Durgapur/Asansol under Section 33 of the Water (Prevention and Control of Pollution) Act, 1974 against the aforementioned perpetrators and brought them to justice and have not restrained them from discharging wastes and pollutants into Singaran rivulet till date? Kindly provide me a certified copy of the record containing reasons.

4. My unpretentious questions and my RTI application do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee via 10 rupees court fee stamp. I shall be indebted to you if you kindly provide me the requisite Information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick  
15/03/24  
Subrata Mallick





- 64 -

**Subrata Mallick**  
Social Activist

Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur . Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sua/RTI/22/24

Date 5/04/24

To  
The State Public Information Officer,  
West Bengal Pollution Control Board  
10, Block-LA, Sector-III, Bidhannagar, Kolkata-700106

**RE: Request for Information under Section 6(1) of the Right to Information Act, 2005**

Sir,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. My which RTI Application has been transferred by you, under Section 6(3) of the RTI Act, 2005, to the CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest & Climate Change, on 22/03/2024? Kindly provide me the certified copy of record containing such RTI Application, the Reference Number and Memo Number of such RTI Application.

2. A. Why you have not provided the Reference Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons.

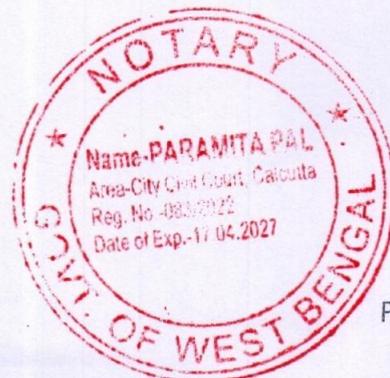
B. Why you have not provided the Memo Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons.

3. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

*Subrata Mallick*  
Subrata Mallick 5/04/24



RTI MATTER : VERY URGENT



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar,  
Kolkata - 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. /1J-6/2024 (Part-II)

Date : /03/2024

To  
**The CPIO O/o the Under Secretary (RTI Cell),**  
Ministry of Environment, Forest & Climate Change,  
2nd Floor, Agni Block, Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj New Delhi - 110003.

**Sub: Information under the "Right to Information Act 2005".**  
**Ref : RTI application no. 3329).**

Sir/ Madam,

With reference to the above, this is to inform you that RTI application of **Shri Subrata Mallick**, R/III/81, Bidhan Nagar Housing Colony, Durgapur, Dist. Paschim Bardhaman, PIN-713206 is being transferred to your office under section 6(3) of the RTI Act, 2005 with a request to provide desired information directly to the applicant.

Thanking you,

Yours faithfully,

Sd/-

(ARUP GUCHAIT)  
Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)

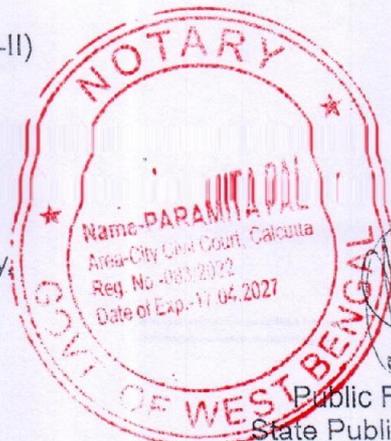
Enclosed: As stated.

Memo No. 0749/10 /1J-6/2024 (Part-II)

Date : 22 /03/2024

Copy forwarded for information to :

**Shri Subrata Mallick,**  
R/III/81, Bidhan Nagar Housing Colony,  
Durgapur, Dist. Paschim Bardhaman,  
PIN-713206.



Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)

RTI MATTER : VERY URGENT



**LiFE**  
Lifestyle for Environment

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. : 0914/1J-8/2024(Part-IV)

Date 22/04/2024

To  
**Shri Subrata Mallick**  
R/III/81, Bidhan Nagar Housing Colony,  
Durgapur, Dist: Paschim Bardhaman,  
PIN-713206.

Sub: Information under the "Right to Information Act 2005".

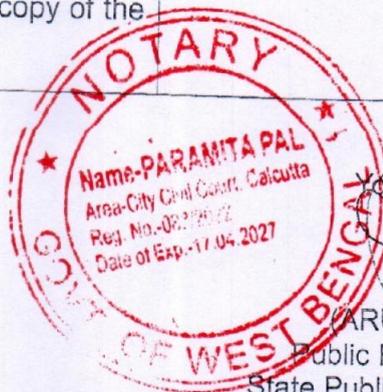
Ref.: Your letter no. Sm/RTI/22/24 dated 05/04/2024 received on 09.04.2024  
(RTI Case No. 3342)

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
1. My which RTI Application has been transferred by you, under Section 6(3) of the RTI Act, 2005, to the CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest & Climate Change, on 22/03/2024? Kindly provide me the certified copy of record containing such RTI Application, the Reference Number and Memo Number of such RTI Application.	Your application vide no. Sm/RTI/11/24, dated 15/03/2024 has been transferred to CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest & Climate Change, vide memo no. 0749/1J-6/2024 (Part-II) on 22/03/2024.
2. A. Why you have not provided the Reference Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons. B. Why you have not provided the Memo Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons.	

Thanking you,



Yours faithfully,

(Signature)  
ARUP GUHAIT

Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act 2005)

RTI MATTER : VERY URGENT



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar,  
Kolkata – 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. /1J-12/2024 (Part-III)

Date : /05/2024

To  
**The Member Secretary,**  
**State Environment Impact Assessment Authority**  
"Pranisampad Bhawan", 5<sup>th</sup> Floor, Block – LB-2,  
Sector – III, Bidhannagar, Kolkata – 700106.

**Sub: Information under the "Right to Information Act 2005".**

**Ref.: Application of Shri Subrata Mallick dated 05/04/2024 (RTI application no. 3370).**

Sir/ Madam,

With reference to the above, this is to inform you that, the RTI application of **Shri Subrata Mallick**, R/III/81, Bidhan Nagar housing Colony, Durgapur, Dist. Paschim Bardhaman, PIN-713206, is being transferred to your office under section 6(3) of the RTI Act, 2005 with a request to provide desired information directly to the applicant.

Thanking you,

Yours faithfully,

Sd/-

(ARUP GUHAIT)  
Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)

Enclosed: As stated.

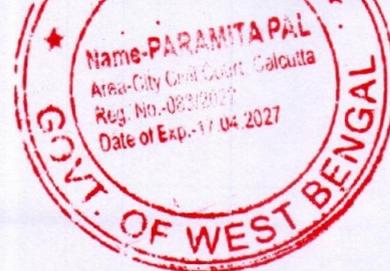
Memo No. 3378/1J-12/2024 (Part-III)

Date 31/05/2024

Copy forwarded for information to:

✓ **Shri Subrata Mallick,**  
R/III/81, Bidhan Nagar housing Colony,  
Durgapur, Dist. Paschim Bardhaman,  
PIN-713206

Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)



RTI MATTER : VERY URGENT



**LIFE**  
Lifestyle for Environment

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar,  
Kolkata - 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: net.wbpcb-wb@bangla.gov.in

Memo No. /1J-12/2024 (Part-III)

Date : /05/2024

To  
The SPIO,  
Department of Industry, Commerce & Enterprises  
Government of West Bengal  
Shilpa Sadan,  
4, Abanindranath Tagore Sarani (Camac Street),  
Kolkata - 700016,  
West Bengal.

**Sub: Information under the "Right to Information Act 2005".**

**Ref.: Application of Shri Subrata Mallick dated 05/04/2024 (RTI application no. 3370).**

Sir/ Madam,

With reference to the above, this is to inform you that, the RTI application of **Shri Subrata Mallick**, R/III/81, Bidhan Nagar housing Colony, Durgapur, Dist. Paschim Bardhaman, PIN-713206, is being transferred to your office under section 6(3) of the RTI Act, 2005 with a request to provide desired information directly to the applicant.

Thanking you,

Yours faithfully,

Sd/-

(ARUP GUHAIT)  
Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)

Enclosed: As stated.

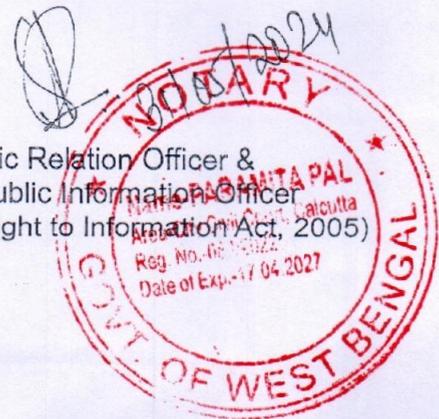
Memo No. 380/1J-12/2024 (Part-III)

Date 31/05/2024

Copy forwarded for information to:

✓ **Shri Subrata Mallick**,  
R/III/81, Bidhan Nagar housing Colony,  
Durgapur, Dist. Paschim Bardhaman,  
PIN-713206

Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)



~~ANNEXURE - H~~  
ANNEXURE - H

RTI MATTER : VERY URGENT



**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar,  
Kolkata - 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. /1J-12/2024 (Part-III)

Date : /05/2024

To  
The SPIO  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhawan  
Jorbagh Road New Delhi - 110 003  
INDIA.

**Sub: Information under the "Right to Information Act 2005".**

**Ref.: Application of Shri Subrata Mallick dated 05/04/2024 (RTI application no. 3370).**

Sir/ Madam,

With reference to the above, this is to inform you that, the RTI application of **Shri Subrata Mallick**, R/III/81, Bidhan Nagar housing Colony, Durgapur, Dist. Paschim Bardhaman, PIN-713206, is being transferred to your office under section 6(3) of the RTI Act, 2005 with a request to provide desired information directly to the applicant.

Thanking you,

Yours faithfully,

Sd/-

(ARUP GUHAIT)  
Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)

Enclosed: As stated.

Memo No. 1379/1J-12/2024 (Part-III)

Date 31/05/2024

Copy forwarded for information to:

**Shri Subrata Mallick**,  
R/III/81, Bidhan Nagar housing Colony,  
Durgapur, Dist. Paschim Bardhaman,  
PIN-713206

Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act, 2005)



- 70 -  
No-I-45030/08/2024-IPS.1

Government of India  
Ministry of Home Affairs

\*\*\*

ANNEXURE-I

North Block, New Delhi  
Dated: 4<sup>th</sup> June, 2024

To

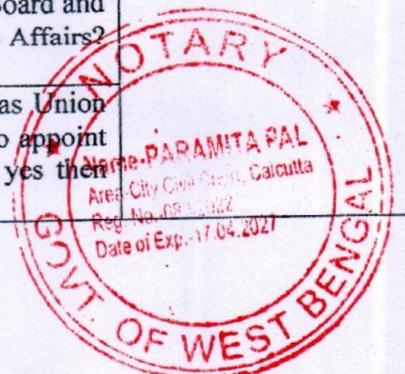
**Shri Subrata Mallick,**  
R/III/81, Bidhan Nagar housing colony,  
Durgapur, Dist: Paschim Bardhaman  
Pin : 713206

**Subject: Information sought under the Right to Information Act, 2005.**

Sir,

Kindly refer to your letter dated 24.04.2024 seeking information under RTI Act, 2005. The information sought by you and reply thereto is as under:-

S No	Information sought by the Applicant	Reply of the CPIO
A	Rajesh Kumar, IPS is a Cadre Officer who has been appointed as the Member-Secretary of West Bengal Pollution Control Board. Has he been given exemption from Indian Police Service (Fixation of Cadre Strength) Regulation, 1955 by Union Ministry of Home Affairs? If yes then kindly provide me a certified copy of the record containing documents of exemption	No exemption /permission/Consent has been given by this Division to Government of West Bengal for
B	Has Rajesh Kumar, IPS given any mandatory deputation to Union Ministry of Home Affairs, under Rule 6 of the Indian Police Service (Cadre) Rules, 1954, for taking appointment in non-cadre posts like Member-Secretary of West Bengal Pollution Control Board and still mention IPS designation? If yes then kindly provide me a certify copy of the deputation.	appointment /deputation of Shri Rajesh Kumar, IPS and other cadre
C	Has Union Ministry of Home Affairs permitted State of West Bengal to appoint Cadre Officers to non-cadre posts by giving exemption to State of West Bengal from Indian Police Service (Fixation of Cadre Strength) Regulations, 1955? If yes then kindly provide me a certified copy of the record containing permission and exemption	officers to non-cadre posts like Member-Secretary of West Bengal Pollution Control Board.
D	Has Rajesh Kumar, IPS given any mandatory deputation to State of West Bengal, under Rule 6 of the Indian Police Service (Cadre) Rules, 1954, for taking appointment in non-cadre posts like Member-Secretary of West Bengal Pollution Control Board and still mention IPS designation and has that deputation been handed over to Union Ministry of Home Affairs? If yes then kindly provide me a certified copy of the deputation.	
E	Has Rajesh Kumar, IPS given any consent to State of West Bengal, under Rule 6 of the Indian Police Service (Cadre) Rules, 1954, for appointing him in non-cadre posts like Member-Secretary of West Bengal Pollution Control Board and has that letter of consent been handed over to Union Ministry of Home Affairs? If yes then kindly provide me a certified copy of the consent.	
F	If no consent or deputation has been to State of West Bengal then has Union Ministry of Home Affairs given permission to State of West Bengal to appoint Rajesh Kumar, IPS and other cadre officers to non-cadre posts? If yes then kindly provide me a certified copy of the permission.	



**Copy to:**

1. CPIO, Ind- I Sector, MoEFCC, Indira Paryavaran Bhavan Jor Bagh Road, Aliganj New Delhi-110 003 **(to provide the information directly to applicant)**
2. CPIO, Ministry of Environment, Forest and Climate Change, Regional Office A/3, Chandrasekharapur, Bhubaneswar – 751023 **(to provide the information directly to applicant)**
3. CPIO, Sub Regional Office, Kolkata IB-198, Sector-III, Salt Lake City, Kolkata – 700106 **(to provide the information directly to applicant)**
4. Public Relation Officer & State Public Information Officer, West Bengal Pollution Control Board Paribesh Bhawan, 10A, LA- Block, Sector – III, Bidhannagar, Kolkata 700 106 (Email: [pro.wbpcb-wb@bangla.gov.in](mailto:pro.wbpcb-wb@bangla.gov.in)) **(for kind information)**

**(Dr. Bhardwaj Adiraju)**  
CPIO & Scientist-D





F. No. IA-J-11012/2/2024-IA-I  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Compliance & Monitoring Division)

Indira Paryavaran Bhavan  
Jor Bagh Road, Aliganj  
New Delhi-110 003  
Email: [bhardwaj.adiraju@gov.in](mailto:bhardwaj.adiraju@gov.in)  
Dated: 07<sup>th</sup> June, 2024

To,

**Shri. Subrata Mallick**

R/III/81, Bidhan Nagar, Housing Colony, Dist. Durgapur,  
Pachim Bardhman, West Bengal - 713206

**Registration Number: MOENF/R/T/24/00177/1**

Dear Sir/Madam,

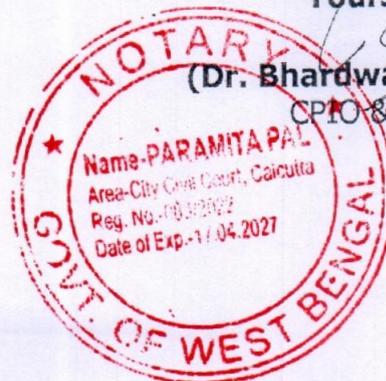
I am to refer to your original RTI application no. 3329 dated 22.03.2024 which was transferred from SPIO, West Bengal Pollution Control Board was received to the undersigned CPIO on 03.06.2024.

2. The said RTI application has been examined and as the subject matter is not pertaining to IA- Compliance & Monitoring Division hence the information may kindly be treated as Nil. Further, the RTI application is transferred to concerned CPIO under Section 6(3) of RTI Action 2005, to provide the information directly to the applicant.
3. In case, you want to go for an appeal in connection with the information provided, you may appeal to the Appellate Authority indicated below within **thirty days** from the date of receipt of this letter.

**Dr. Shruti Rai Bhardwaj**  
FAA & Scientist-F, MOEFCC

Yours faithfully

(Dr. Bhardwaj Adiraju)  
CPIO & Scientist-D



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ANNEXURE-<sup>1</sup>K<sup>2</sup>

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DIRECTOR  
STATE WATER INVESTIGATION DIRECTORATE  
NIRMAN BHAVAN (3<sup>RD</sup> FLOOR), BIDHAN NAGAR  
KOLKATA-700091

Telephone- 033-2337-1810, Fax- 033-2359-2370, E mail: directorswid@gmail.com

Memo No.1776/GW-88/ Pash. Bardhaman

Dated, Kolkata, the, 11.12.2023

To,  
The Chairman,  
West Bengal Pollution Control Board  
Dept. of Environment, Govt. of West Bengal  
Paribesh Bhawan, 10A, Block-A, Sector-III,  
Bidhannagar, Kolkata-700106.

Sub: Complaint received from the Additional Director Crime, All India Anti  
Corruption Organisation regarding river pollution.

Ref: No. AIACO/241/2023 dated 20/11/2023

Sir/ Madam,

Please find a complaint letter vide ref no. AIACO/241/2023 dated 20/11/2023 of All India Anti  
Corruption Organisation which is self explanatory. This is for your information and necessary  
action please.

Thanking You.

Yours faithfully,

Encl: As stated.

Sd/-  
DIRECTOR  
STATE WATER INVESTIGATION DIRECTORATE

Memo No. 1776/1(2) /GW-88/ Pash. Bardhaman

Dated, Kolkata, the, 11.12.2023

Copy for information to:

1. The Principal Secretary, WRID Department, Khadya Bhavan, Block- A, 5<sup>th</sup> Floor,  
Kolkata- 700087.
2. The Principal Secretary, Irrigation & Waterways Department, Jalsampad Bhavan, Salt  
Lake, Kolkata- 700091.
- ✓ 3. Shri. Subrata Mallick, Add. Director Crime, All India Anti Corruption Organisation,  
Qtr No- RIII/81, Bidhannagar Housing Colony, Durgapur, Paschim Bardhaman, West  
Bengal, Pin- 713206.

STATE WATER INVESTIGATION DIRECTORATE



RTI MATTER : VERY URGENT



**LIFE**  
Lifestyle for Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. : 0914/1J-8/2024(Part-IV)

Date 22/04/2024

To  
**Shri Subrata Mallick**  
R/III/81, Bidhan Nagar Housing Colony,  
Durgapur, Dist: Paschim Bardhaman,  
PIN-713206.

Sub : Information under the "Right to Information Act 2005".

Ref. : Your letter no. Sm/RTI/22/24 dated 05/04/2024 received on 09.04.2024  
(RTI Case No. 3342)

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
<p>1. My which RTI Application has been transferred by you, under Section 6(3) of the RTI Act, 2005, to the CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest &amp; Climate Change, on 22/03/2024? Kindly provide me the certified copy of record containing such RTI Application, the Reference Number and Memo Number of such RTI Application.</p>	<p>Your application vide no. Sm/RTI/11/24, dated 15/03/2024 has been transferred to CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest &amp; Climate Change, vide memo no. 0749/1J-6/2024 (Part-II) on 22/03/2024.</p>
<p>2. A. Why you have not provided the Reference Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons. B. Why you have not provided the Memo Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons.</p>	<p>(This section contains a red notary stamp from the Notary Public, Paramita Pal, Area-City Civil Court, Calcutta, Reg. No. -083/2022, Date of Exp. -17.04.2027. The stamp is circular with 'NOTARY' at the top and 'WEST BENGAL' at the bottom.)</p>

Thanking you,

(This section contains a red notary stamp from the Notary Public, Paramita Pal, Area-City Civil Court, Calcutta, Reg. No. -083/2022, Date of Exp. -17.04.2027. The stamp is circular with 'NOTARY' at the top and 'WEST BENGAL' at the bottom.)

**ARUP GUHA**  
Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act 2005)

Government of India  
Ministry of Environment, Forest and Climate Change  
Indira Parayavaran Bhawan  
Jor Bagh, New Delhi

Dated: 12/06/2024

To

Shri Subrata Mallick  
R/III/81, Bidhan Nagar, Housing Colony, Distt  
Durgapur, Pachim Bardhman  
WB  
713206

Registration Number : MOENF/R/T/24/00177/3

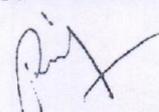
Dear Sir/Madam

I am to refer to your Request for Information under RTI Act 2005, received vide letter dated 22/04/2024 and to say that *it may be mentioned that your query does not covered under the definition of information as per section 2(f) and 2 (j) of the RTI Act, 2005. The RTI Act does not cost any obligation on CPIO to reply for a query/clarification. The PIO is not supposed to create/compile the information. However, you are suggested to see the Ministrys website PARIVESH Portal for any information/clarification regarding your query. You are also suggested to please see the EIA Notification 2006 for clarification..*

In case, you want to go for an appeal in connection with the information provided, you may appeal to the Appellate Authority indicated below within **thirty days** from the date of receipt of this letter.

**R.B. Lal (IA-Industry-I)**  
FAA & Scientist-E  
Address: Indira Paryavaran Bhavan Jor Bagh New Delhi  
Phone No.: 011-20819346

Yours faithfully

  
( R.P. Rastogi (IA-Industry-I))  
CPIO & Scientist-C  
Phone No.: 011-20819343  
Email : rp.rastogi@gov.in



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RTI MATTER : VERY URGENT



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. : 0914/1J-8/2024(Part-IV)

Date 23/04/2024

To  
**Shri Subrata Mallick**  
R/III/81, Bidhan Nagar Housing Colony,  
Durgapur, Dist: Paschim Bardhaman,  
PIN-713206.

Sub : Information under the "Right to Information Act 2005".

Ref.: Your letter no. Sm/RTI/22/24 dated 05/04/2024 received on 09.04.2024  
(RTI Case No. 3342)

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
1. My which RTI Application has been transferred by you, under Section 6(3) of the RTI Act, 2005, to the CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest & Climate Change, on 22/03/2024? Kindly provide me the certified copy of record containing such RTI Application, the Reference Number and Memo Number of such RTI Application.	Your application vide no. Sm/RTI/11/24. dated 15/03/2024 has been transferred to CPIO O/o the Under Secretary (RTI) Cell, Ministry of Environment, Forest & Climate Change, vide memo no. 0749/1J-6/2024 (Part-II) on 22/03/2024.
2. A. Why you have not provided the Reference Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons. B. Why you have not provided the Memo Number of such RTI Application of mine? Kindly provide me the certified copy of the record containing reasons.	



Thanking you,

Yours faithfully,

(ARUP GUHAIT)

Public Relation Officer &  
State Public Information Officer  
(Under the Right to Information Act 2005)



**F. No. IA-J-11012/2/2024-IA-I**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Compliance & Monitoring Division)**

**Indira Paryavaran Bhavan**  
**Jor Bagh Road, Aliganj**  
**New Delhi-110 003**  
Email: [bhardwaj.adiraju@gov.in](mailto:bhardwaj.adiraju@gov.in)  
**Dated: 07<sup>th</sup> June, 2024**

To,

**Shri. Subrata Mallick**

R/III/81, Bidhan Nagar, Housing Colony, Dist. Durgapur,  
Pachim Bardhman, West Bengal - 713206

**Registration Number: MOENF/R/T/24/00177/1**

Dear Sir/Madam,

I am to refer to your original RTI application no. 3329 dated 22.03.2024 which was transferred from SPIO, West Bengal Pollution Control Board was received to the undersigned CPIO on 03.06.2024.

2. The said RTI application has been examined and as the subject matter is not pertaining to IA- Compliance & Monitoring Division hence the information may kindly be treated as Nil. Further, the RTI application is transferred to concerned CPIO under Section 6(3) of RTI Action 2005, to provide the information directly to the applicant.

3. In case, you want to go for an appeal in connection with the information provided, you may appeal to the Appellate Authority indicated below within **thirty days** from the date of receipt of this letter.

**Dr. Shruti Rai Bhardwaj**  
FAA & Scientist-F, MOEFCC



Yours faithfully

(Dr. Bhardwaj Adiraju)  
CPIO & Scientist-D

Ref. No. Sma/RTI/56/24

Date 22/05/24

To

The SPIO & Environmental Engineer  
West Bengal Pollution Control Board  
Asansol Regional Office, Kalyanpur Satellite Township  
Asansol, Paschim Bardhaman - 713304



RE: Application under Section 6(1) of the RTI Act, 2005

Sir,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. Reference: Letter of Block Development Officer, Jamuria Development Block with regard to my prayer, dated 15.03.2024 and bearing Reference No. Svi/12/24, received by him through register post on 19.03.2024.
2. Has any action been taken on my afore mentioned prayer by you? If yes then kindly provide me a certified copy of the Action Taken Report.
3. If not then on what grounds no action has been taken against them by you? Kindly provide me a certified copy of the record containing reasons.
4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

*Subrata Mallick*  
Subrata Mallick 22/05/24



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পশ্চিমবঙ্গ সরকার

সমষ্টি উন্নয়ন আধিকারিকের কার্য

জামুরিয়া, পশ্চিম বর্ধমান

ই-মেল : [bdojamuria@rediffmail.com](mailto:bdojamuria@rediffmail.com)

ফোন নং : ০৩৪১-২৯৭০২০০ / ২৯৭০২২২



Government of West Bengal

Office of the Block Development Officer

Jamuria, Paschim Bardhaman

Email ID: [bdojamuria@rediffmail.com](mailto:bdojamuria@rediffmail.com)

Phone No. : 0341-2970200/ 2970222

Memo No.:- ৭১৭

Date: 16.04.2024

To

The Environmental Engineer

West Bengal Pollution Control Board

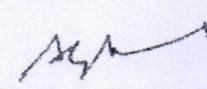
Asansol Regional Office, Kalyanpur Satellite Township

Asansol, Paschim Bardhaman

In view of the above mentioned subject, enclosed please find herewith the prayer of Subrata Mallick, vide ref. no. Svi/12/24 Dt: 15.03.2024 through register post on 19.03.2024 received by this office, which will speak for itself.

This is for your kind information and taking necessary action.

Encl: As stated

  
Block Development Officer  
Jamuria Development Block

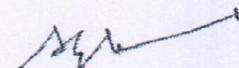
Memo No.:- ৭১৭/১(৫)

Date: 16.04.2024

Copy forwarded for information and necessary action to:

- 1) The Additional District Magistrate (L & R), Paschim Bardhaman
- 2) The Sub-Divisional Officer, Asansol Sadar, Paschim Bardhaman
- 3) The BL&LRO, Jamuria Block, Paschim Bardhaman
- 4) The General Manager, District Industries Centre, Paschim Bardhaman
- 5) Sri Subrata Mallick, R/III/81, Bidhan Nagar, Housing Colony, Durgapur, Paschim Bardhaman.



  
Block Development Officer  
Jamuria Development Block

-80-

P-1

**Subrata Mallick**  
Social Activist

Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur . Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sm/RTI/97/24

Date 28-06-24

To  
The First Appellate Authority  
West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar  
Kolkata-700016

RE: An appeal under Section 19 of RTI Act,2005.  
Ref: My application for information under RTI Act, 2005, dated 05/04/2024  
having Memo No. Sm/RTI/22/24, received by SPIO, West Bengal Pollution  
Control Board

Sir/Madam,

I, the undersigned, Shri Subrata Mallick, son of Late D.C. Mallick, a law-abiding citizen of India and a resident of Quarter No-R III/81, Bidhannagar Housing Colony, Durgapur, Police Station-New Township, Post Office-A.B. L Township, District-Paschim Bardhaman, Pin-713206, do hereby submit an appeal application with the following details: -

1. Officer Name, designation & address of SPIO against whom the appeal is preferred- SPIO, West Bengal Pollution Control Board
2. Brief facts leading to appeal: The SPIO, West Bengal Pollution Control Board has intentionally infringed my Right to Information as guaranteed to me by Article 19(1)(a) of the Indian Constitution and the Right to Information Act, 2005 by giving me misleading Information at the time of officially replying to my RTI Application filed in larger public interests. Moreover, he has insulted me and denied me the Requisite information by unnecessarily forwarding my RTI Application to the CPIO, Ministry of Environment, Forest and Climate Change, Government of India. He has jokingly written SPIO instead of CPIO. There cannot be any SPIO in Union Ministry of Environment, Forests and Climate Change as per law. He thus has evaded his statutory duty as ordained by RTI Act, 2005 by ducking my unpretentious questions. But this is not all. He has given least importance to my valid RTI Application by unreasonably forwarding the same to the Member Secretary, SEIAA, West Bengal and the SFIO, Department of Industry, Commerce and Enterprises, Government of West Bengal. This has led to my mental agony.



Ref. No. Su/RTI/97/24

Date 28-06-24

3. Prayer / Relief sought:

A. The SPIO, West Bengal Pollution Control Board be kindly directed/ordered to provide me the requisite Information within 7 days after receiving my First Appeal.

B. The SPIO, West Bengal Pollution Control Board be kindly directed to pay the appellant Rs.25 thousand out of his own salary as compensation within one month.

4. Verification by the appellant: I attest that all the information in this application is true and correct to my knowledge.

5. Index of documents in support of appeal:

(a) Photocopy of original application with self-attestation.

(b) Photocopy of the original applications with self-attestation filed before the SPIO, West Bengal Pollution Control Board, dated 05/04/2024.

(c) Post Office acknowledgement of Registration / Speed Post.

(d) Photocopy of money receipt/RTI fee paid in the form of 10 rupees Court Fee Stamp.

Thanking you  
Yours sincerely

*Subrata Mallick*  
Subrata Mallick 28/06/24



Ref. No. Sm/RTI/97/24

Date 28-06-24

To  
The First Appellate Authority  
West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar  
Kolkata-700016

**RE: An appeal under Section 19 of RTI Act,2005.**

**Ref: My application for information under RTI Act, 2005, dated 05/04/2024  
having Memo No. Sm/RTI/22/24, received by SPIO, West Bengal Pollution  
Control Board**

Sir/Madam,

I, the undersigned, Shri Subrata Mallick, son of Late D.C. Mallick, a law-abiding citizen of India and a resident of Quarter No-R III/81, Bidhannagar Housing Colony, Durgapur, Police Station-New Township, Post Office-A.B. L Township, District-Paschim Bardhaman, Pin-713206, do hereby submit an appeal application with the following details: -

1. Officer Name, designation & address of SPIO against whom the appeal is preferred- SPIO, West Bengal Pollution Control Board

2. Brief facts leading to appeal: The SPIO, West Bengal Pollution Control Board has intentionally infringed my Right to Information as guaranteed to me by Article 19(1)(a) of the Indian Constitution and the Right to Information Act, 2005 by giving me misleading Information at the time of officially replying to my RTI Application filed in larger public interests. Moreover, he has insulted me and denied me the Requisite Information by unnecessarily forwarding my RTI Application to the CPIO, Ministry of Environment, Forest and Climate Change, Government of India. He has jokingly written SPIO instead of CPIO. There cannot be any SPIO in Union Ministry of Environment, Forests and Climate Change as per law. He thus has evaded his statutory duty as ordained by RTI Act, 2005 by ducking my unpretentious questions. But this is not all. He has given least importance to my valid RTI Application by unreasonably forwarding the same to the Member Secretary, SEIAA, West Bengal and the SPIO, Department of Industry, Commerce and Enterprises, Government of West Bengal. This has led to my mental agony.



-83-

**Subrata Mallick**  
Social Activist

Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur, Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Su/RTI/97/24

Date 28-06-24

3. Prayer / Relief sought:

A. The SPIO, West Bengal Pollution Control Board be kindly directed/ordered to provide me the requisite Information within 7 days after receiving my First Appeal.

B. The SPIO, West Bengal Pollution Control Board be kindly directed to pay the appellant Rs.25 thousand out of his own salary as compensation within one month.

4.Verification by the appellant: I attest that all the information in this application is true and correct to my knowledge.

5. Index of documents in support of appeal:

(a) Photocopy of original application with self-attestation.

(b) Photocopy of the original applications with self-attestation filed before the SPIO, West Bengal Pollution Control Board, dated 05/04/2024.

(c) Post Office acknowledgement of Registration / Speed Post.

(d) Photocopy of money receipt/RTI fee paid in the form of 10 rupees Court Fee Stamp.

Thanking you  
Yours sincerely

*Subrata Mallick*

Subrata Mallik

28-06-24



ALL INDIA ANTI CORRUPTION ORGANIZATION  
Subrata Mallick  
Add. Director Crime

# VAKALATNAMA

Before the National Green Tribunal  
Eastern Zone Bench

**DISTRICT PASCHIM BARDHAMAN**

O.A. No. \_\_\_\_\_ of 2024

**ALL INDIA ANTI CORRUPTION ORGNISATION (REGD)**

{ Appellant  
Petitioner

-Versus-

**The Union of India & Ors.**

{ Respondent  
Opposite Party

Vakalatnama on behalf of Applicant  
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates \_\_\_\_\_ for filling the memorandum of appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connecting therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions, etc. On my/our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conducting the case.

IN WITNESS WHEREOF I/WE sign and execute this Vakalatnama on this the 14th day of July, 2024.

Name of Advocate

Received this vakalatnama  
from the executant and accepted  
as same by duty satisfaction,  
Saheb Banerjee  
Advocate  
w.B. 64/2012

MR. SAHEB BANERJEE  
Advocate  
Bar Association Room No.16  
High Court, Calcutta  
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# ALL INDIA ANTI CORRUPTION ORGANISATION

Main Narela Road, Alipur, Delhi-36, Ph. 011-27207970, 9711122211  
(Regd. With Govt. of N.C.T. of Delhi) Vide its Regn. No.414/ROS/North/000/2013

## CERTIFICATE

We acknowledge the appointment of

Mr./Mrs.....  
**MR SUBRATA MALLICK**.....

S/O, D/O, W/O, Shri .....  
**SH DULAL MALLICK**.....

R/O.....  
**R-111/85, BIDHNA NAGAR HOUSING COLONY, DURGAPUR -6, DURGAPUR**.....

.....  
**ABL TOWNSHIP BARDHAMAN WEST BENGAL 713206**.....

As.....  
**ADD DIRECTOR CRIME**.....With Our Organization On **1/04/2023**.....

**He Is Bound To Contribute His Services In Regards To Maintenance Of Law & Order  
And Help & Guide People To Fight Against Corruption.**

  
President

  
Gen. Secretary

  
Issuing Authority

भ्रष्टाचार पे वार करो! अपने देश से प्यार करो!

Place : Delhi

Valid Upto: 31/03/2028

**DISTRICT: PASCHIM BARDHAMAN**

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR,  
NEW TOWN**

O.A. No. \_\_\_\_\_ of 2024;

-And-

In the matter of:

An application under Section 14,  
18(2)(e) of the National Green  
Tribunal Act, 2010 and Rule 8 of  
the National Green Tribunal  
(Practice and Procedure) Rule,  
2011;

-And-

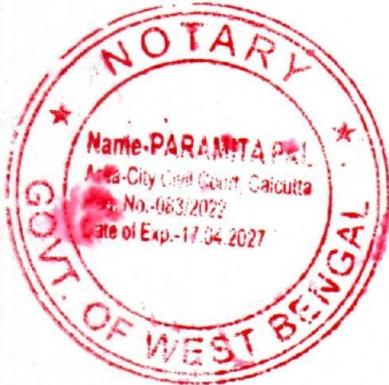
All India Anti Corruption  
Organization(Regd.), represented  
by Sri Subrata Mallick

..... Applicant

-Versus-

The Union of India & Ors.

.... Respondents



12 JUL 2024

**ORIGINAL APPLICATION**

**SAHEB BANERJEE  
ADVOCATE**

Bar Association, Room No.16,  
High Court Calcutta,

(M)7044033616

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